

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1343 OF 2024

IN THE MATTER OF:

HARISH YADAV

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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STANDING COUNSEL FOR STATE OF U.P.

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Ph: 9639286572

DATE: 06.10.2025

PLACE: NOIDA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO-1343 of 2024

(IA No 615/2024)

IN THE MATTER OF:

HARISH YADAV

.....APPLICANT

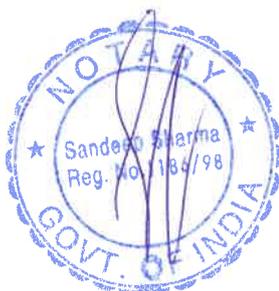
VERSUS

STATE OF UTTAR PRADESH & ORS.

.....RESPONDENT(S)

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER
DATED 01.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.**

I, Ankit Singh aged about 38 years S/o Sh. Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred as UPPCB), do hereby solemnly affirm and state on oath as under:



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1. That I, the Deponent in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

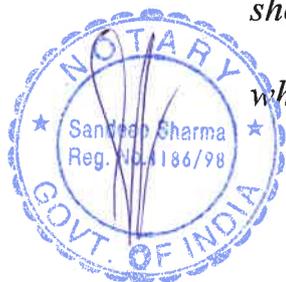
3. That in the present matter, the applicant has alleged that Respondent No. 2 i.e. M/s Aggarwal Associates Promoters Ltd., is developing Aditya World City without obtaining mandatory Environmental Clearance (EC) from SEIAA, U.P., and Consent to Establish (CTE) or Consent to Operate (CTO) from UPPCB, violating environmental laws, Further, Respondent No. 2 has blocked the village's drainage system, causing sewage accumulation and waterlogging. Additionally, 400 to 500 trees have been illegally felled without approval from the District Forest Officer, and unauthorized groundwater extraction is being carried out without permission from UPGWA, leading to severe environmental degradation and blatant non-compliance with statutory requirements.



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4. That Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 05.12.2024 had directed the respondents to file their response.
5. That in compliance to the aforementioned direction passed by this Hon'ble Tribunal inspection of the site in question i.e. M/s Aggarwal Associates (Promoters) Ltd, "Integrated Township Aditya World City", Village- Shahpur Bamheta, Dasna, District Ghaziabad was carried out on 18.03.2025 by the UPPCB officials and report dt. 27.03.2025 has already been filed before this Hon'ble Tribunal, which is on record.
6. That in response to the report filed by UPPCB on 27.03.2025, the applicant filed a rejoinder dated 24.06.2025 raising further allegations of non-compliance.
7. That this Hon'ble Tribunal, vide order dated 01.07.2025, directed as under:

"Learned Counsel for Respondents No. 4 and 5 submits that rejoinder to the reply of Respondent No. 4 has been filed only recently and a copy of which has been received by him today. He submits that certain shortcomings and deficiencies have been mentioned in the said rejoinder which is to be examined by Respondents No. 4 and 5 and responded by



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filing an additional affidavit. He has also submitted that the notice was issued to the project proponent and the reply has been received two days back..”

II. ACTION TAKEN BY UPPCB

i. Inspection on 18.07.2025:

8. That in pursuance of the aforesaid order, the Regional Office, UPPCB, Ghaziabad conducted an inspection on 18.07.2025 and prepared a detailed factual report which forms the basis of the present affidavit.

A Copy of the inspection report has been annexed herewith as **ANNEXURE R-1.**

9. That the UPPCB conducted an inspection of the site situated on the northern side of Village Shahpur Bamheta, adjacent to the integrated township Aditya World City.

ii. Observations during the Inspection

10. That observations during the said inspection are as under:

a. Disposal of Domestic Waste Water



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11. That maximum quantity of domestic wastewater generated from Village Shahpur Bamheta was observed to be disposed of through a storm water drain located on the south-east side of the village.

12. That a lesser quantity of wastewater was found stagnating in open land, which the applicant has described as a natural pond (Khasra No. 1758).

13. That the land in question is recorded as pond (0.126 hectare) in the matter of O.A. no. 958/2024 Himanshu Tyagi Vs State of U.P., according to which, said land in question (khasra no. 1758) is mentioned at serial no. 80 as Pond having area of total 0.126 hectare. It is mentioned in said report that said pond is filled with waste water and needs cleaning.

Copy of the municipal corporation records have been annexed herewith as **ANNEXURE R-2**.

14. That samples of the stagnant water were collected and analysed in the Regional Office Laboratory. The analysis confirmed it to be domestic wastewater.

Photographs of the pond have been attached within the inspection report i.e. Annexure R-1.

Copy of the analysis reports have been annexed herewith as

ANNEXURE R-3.



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15. That UPPCB has written a letter to municipal commissioner Ghaziabad Nagar Nigam on 02.08.2025 requesting for providing action plan regarding measure to be taken to solve water logging problem including cleaning, demarcation and rejuvenation of the pond.

A Copy of letter dated 02.08.2025 has been annexed herewith as **ANNEXURE R-4.**

b. Fly Ash Dumping and Ground Water Sampling

16. During inspection, it was noticed that fly ash was dumped nearby the disputed site. However, no conclusive evidence regarding its source could be established.

A Copy of the photograph of the said site has been annexed herewith as **ANNEXURE R-5.**

17. Groundwater samples from a nearby hand pump were collected to examine possible contamination. Analysis revealed no contamination.

Copy of the analysis report have been annexed herewith as **ANNEXURE R-6.**

c. Construction Activities

18. That three construction sites within Aditya World City were inspected:



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- **M/s Agarwal Associates Promoters Ltd. – GH-07, Sector-6, Aditya World City**

19. Registered on dustapp.upecp.in. Adequate measures such as wind-breaking wall, anti-smog gun, PTZ camera, and low-cost PM dust sensors were installed. Found complying.

- **M/s AAPL Projects Pvt. Ltd. – GH-04, Sector-05, Aditya World City**

20. Registered on dustapp.upecp.in. Adequate measures installed and functioning. Found complying.

- **M/s Divyansh & Uppal LLP – GH-03, Sector-6, Aditya World City**

21. Registered on dustapp.upecp.in. Deficiencies noted: no low-cost sensor, inadequate measures for air pollution. That 2 anti-smog guns were required to be installed as per Directions of **Commission for Air Quality Management (CAQM)** but only 1 was found to be installed. That one DG set without dual fuel/RECD, inadequate stack height. Found non-complying with direction no. 85 issued by CAQM, in view of above non-compliance.

Copies of the ECs of the units have been annexed herewith as

ANNEXURE R-7.



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22. That in view of the above non-compliances, a recommendation vide letter dt. 19.07.2025 was sent to the Chief Environmental Officer (Circle 1), UPPCB, Lucknow to impose a penalty of 20,000/- and for imposing Environmental Compensation of Rs 30,000/- per day.

A Copy of the letter dt. 19.07.2025 has been annexed herewith as **ANNEXURE R-8.**

23. That further UPPCB issued a show cause notice dt. 11.09.2025 u/s 31-A of the Air (Prevention and Control of Pollution) Act 1981, as to why not construction activity of project proponent should be restricted.

Copy of the letter dt. 11.09.2025 has been annexed herewith as **ANNEXURE R-9.**

III. M/S UTILITY ESTATES PVT. LTD. (URBAN HOMES)

24. That earlier the UPPCB issued a notice dt. 02.08.2025 to M/s Utility Estates Pvt. Ltd. That vide the it has been directed to the M/s Utility Estates Pvt. Ltd. to ensure submission of the required information/compliance report with respect to the violations found during the inspection dt. 18.07.2025.



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A Copy of the notice dt. 02.08.2025 has been annexed herewith as **ANNEXURE R-10.**

25. That in reply to the above notice, the said company vide letter dated 25.09.2025 submitted as under:

- a. At the time of grant of CTO and transfer of project to the Apartment Owners' Association on 04.12.2021, only one DG set of 500 KVA was installed.
- b. Chimney height of DG set is compliant with prescribed norms.
- c. Prior to commencement of construction, no sewage was generated.
- d. The STP was operational before the first CTO dated 25.11.2021 and was treating sewage adequately. Test reports dated 25.11.2019 and 10.01.2020 were enclosed.
- e. Post-transfer, operation and maintenance of STP and flow meter logs rest with the Association of Apartment Owners.

Copy of the letter dt. 25.09.2025 has been annexed herewith as **ANNEXURE R-11.**

26. That however, during inspection dt. 18.07.2025, it was found that:

- Two DG sets of capacity respectively 500 KVA (CPCB IV) and 500 KVA (dual fuel mode) were installed with inadequate stack



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height, while as per CTO dated 25.11.2021, consent to operate was issued to 01 DG set of capacity 500 KVA

- Flow meters had been installed on inlet and outlet of STP, but discharge pipeline to outside drains was removed. Treated water is being utilised for flushing and irrigation.

IV. M/S AGARWAL ASSOCIATES PROMOTERS LTD. (ADITYA WORLD CITY)

27. That vide letter dated 28.06.2025, M/s Agarwal Associates Promoters Ltd. submitted compliance report regarding conditions of CTO dated 21.12.2023 including installation of flow meters at STP inlet and outlet. That the said compliance was verified during inspection.

A Copy of the letter dt. 28.06.2025 has been annexed herewith as **ANNEXURE R-12.**

28. That however, five DG sets were found with inadequate stack height during the inspection. That the details are as under:

City Apartments –

- 500 KVA PNG + HSD (inadequate),
- 500 KVA CPCB IV HSD (inadequate)

Luxuria Apartments –

- 500 KVA PNG + HSD (inadequate),



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- 500 KVA PNG + HSD (inadequate)

Aditya World City Office –

- 125 KVA HSD without RECD/dual fuel (inadequate)with direction no. 76 of CAQM

29.As per office record, M/s Agarwal Associated Promoters Ltd. has applied first time for CTO vide application dated 24.08.2021, which was granted by Board vide letter dated 30.09.2021.

30.That further UPPCB has written a letter dt. 02.08.2025 to the M/s Agarwal Associates Promoters Limited. That vide the said letter it has been directed to furnish the following:

- a) Explanation regarding installation/operation of 05 DG Sets of capacities 4×500 KVA and 1×125 KVA, whereas consent dated 21.12.2023 permitted only 03 DG Sets of 2×700 KVA and 1×1000 KVA.
- b) Clarification on non-installation of dual fuel kit/RECD in the 1×125 KVA DG Set and non-compliance of stack heights with prescribed norms.
- c) Complete details with records of arrangements made for treatment of domestic effluent prior to commencement of construction activities and before issuance of first consent dated 30.09.2021.



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d) Photocopies of the last three months' logbooks of flow meters (inlet and outlet) of the Sewage Treatment Plant (STP):

A Copy of the letter dt. 02.08.2025 has been annexed herewith as **ANNEXURE R-13.**

31. That in response to the above letter, the Aggarwal Associates (Promoters) Ltd. has submitted another compliance report vide letter dt. 25.09.2025. That the said letter states as under:

- i. The company has developed an Integrated Township Project under the name Aditya World City at Village Shahpur Bamheta, NH-24, Ghaziabad.
- ii. Within the township, two Group Housing Projects were constructed on Plot No. GH-1 and Plot No. GH-6.
- iii. Upon completion, the Ghaziabad Development Authority issued Completion Certificates for both projects.
- iv. Thereafter, the projects were handed over to their respective Associations of Apartment Owners (AOAs) on:
 - 09.10.2021 (for GH-1)
 - 14.03.2023 (for GH-6).



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- v. Since handover, the respective AOAs are fully responsible for the operation and maintenance of facilities and for collecting Common Area Maintenance Charges from allottees.

With respect to the DG Sets:

- vi. Information regarding DG Sets installed/operated in the projects should be obtained directly from the respective AOAs.
- vii. Consent to Operate dated 21.12.2023 permits DG Sets of 2400 KVA, which exceeds the installed capacity.
- viii. As per records, DG Sets of total capacity 2125 KVA are installed/operated.
- ix. A DG Set of 125 KVA is only placed at the site but not installed/operated.
- x. Details of chimneys of DG Sets may be obtained directly from the AOAs.

With respect to the Sewage Treatment Plant (STP):

- xi. Before commencement of construction, no domestic effluent existed as the land was vacant.
- xii. Even before the first Consent (30.09.2021), STPs were operational and treating effluents.



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- xiii. Test reports of STPs (dated 11.07.2019) for both projects were annexed with the said reply
 - xiv. In GH-1- 1 STP is installed and operated and in GH-6- 1 STP is installed and operated. Details/documents may be obtained from AOAs.
 - xv. In respect of the STP outside the said projects but under the company's jurisdiction, flow meters (Inlet/Outlet) have been installed. Photocopy of the logbook for June–August 2025 has been enclosed with the said report.
- A Copy of the compliance report dt. 25.09.2025 has been annexed herewith as **ANNEXURE R-14**.

V. CONCLUSION

- 32. That a detailed action plan required regarding measures to be taken to resolve water logging problem from Municipal Corporation.
- 33. That as per analysis report, no groundwater contamination was found.
- 34. That out of three inspected construction sites, one project (M/s Divyansh & Uppal LLP) was found non-compliant. That show-cause notice dt. 11.09.2025 has been issued u/s 31-A of Air Act, 1981.



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35. That 01 DG set (125 KVA) installed by M/s Aggarwal Associated Promoters Ltd. (Integrated township Aditya World City), Shahpur Bamheta found non-complying with direction no. 76 of CAQM and stack height of all 05 DG sets are found inadequate with prescribed norms, while as per CTO dated 21.12.2023, consent to operate was issued to 03 DG set of capacity 2x 700 KVA and 1x 1000 KVA.

36. That CTOs granted to both projects were for fewer DG sets/capacities than those found on site, indicating unauthorized installations.

37. That as the compliance report dated 25.09.2025 has been received recently from Aggarwal Associates (Promoters) Ltd., the Uttar Pradesh Pollution Control Board respectfully submits that some reasonable time is required to examine and verify the contents, documents, and claims made therein.

38. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any



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further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

39. Hence, the present affidavits being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

Sandeep Sharma
DEPONENT

VERIFICATION

Verified at Ghaziabad on this 04 day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 39 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



ATTESTED
Sandeep Sharma
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Sandeep Sharma
DEPONENT

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Annexure R-1

Report regarding Rejoinder filed by applicant on dated 24.06.2025 before Hon'ble National Green Tribunal, Delhi in O.A. no. 1343/2024, Harish Yadav Vs State of U.P. & Ors.

1. Brief Background

Hon'ble NGT, Delhi has passed order dated 01.07.2025 in O.A. no. 1343/2024, Harish Yadav Vs State of U.P. & Ors. Main para of said order is as follows:

"1. Learned Counsel for Respondents No. 4 and 5 submits that rejoinder to the reply of Respondent No. 4 has been filed only recently and a copy of which has been received by him today. He submits that certain shortcomings and deficiencies have been mentioned in the said rejoinder which is to be examined by Respondents No. 4 and 5 and responded by filing an additional affidavit. He has also submitted that the notice was issued to the project proponent and the reply has been received two days back....."

2. Action taken by UPPCB

In compliance of order dated 01.07.2025, inspection of site in question was carried on dated 18.07.2025 by undersigned. Main facts are as follows:

A. In view of same, inspection of site in question was carried on dated 18.07.2025. Said site is situated towards north side of village- Shahpur Bamheta, which is adjacent to integrated township M/s Aditya World City. Village- Shahpur Bamheta falls in municipal area of municipal corporation Ghaziabad. It was observed that maximum quantity of domestic waste water generated from village- Shahpur Bamheta is being disposed through storm water drain situated towards south-east side of village, while less quantity of waste water is being

disposed in open land (which is said by applicant as to be natural pond situated at khasra no. 1758).

- B. Sample of said water logging was collected and analyzed in Regional Office Laboratory, UPPCB, Ghaziabad. As per analysis report, quality of same was found domestic waste water, copy of same is annexed as **Annexure-1**. Photographs taken during inspection are as follows: -



It is pertinent to mention that said location could not be identified earlier as no location was clearly mentioned by applicant in original application and flow of waste water generated from village- Shahpur Bamheta was

found to be disposed through storm water drain in Dasna Drain towards south east side of village.

- C. At the time of inspection, it was observed that fly ash is also dumped nearby said site in question, but no evidence was found regarding source of same. In order to check ground water contamination, sample of ground water from nearby hand pump was collected and analyzed in Regional Office Laboratory, UPPCB, Ghaziabad. As per analysis report, no ground water contamination is found, copy of same is annexed as **Annexure-2**.
- D. During inspection, construction work was found ongoing at 03 sites, detail of same is as follows: -
- i. M/s Aggarwal Associated Promoters Ltd., GH-07, sector-6, Aditya World City, Ghaziabad.
Project has registered on portal dustapp.upecp.in developed by UPPCB. Adequate measures i.e. wind breaking wall, anti-smog gun, PTZ camera, low-cost PM dust sensor etc. are provided at site and found complying.
 - ii. M/s AAPL Projects Private Ltd. GH-04, sector- 05, Aditya world city, Vill. – Shahpur Bamheta, NH-24, Ghaziabad
Project has registered on portal dustapp.upecp.in developed by UPPCB. Adequate measures i.e. wind breaking wall, anti-smog gun, PTZ camera, low-cost PM dust sensor etc. are provided at site and found complying.

- iii. M/s Divyansh & Uppal LLP, GH-03, sector-6, Aditya World City, Ghaziabad.

Project has registered on portal dustapp.upecp.in developed by UPPCB, it has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low-cost sensor, two anti-smog guns are required whereas only one anti-smog gun is found at the location and one DG SET is installed in which dual fuel and RECD are not installed also length of stack height is not full fill of according to CAQM norms and found non-complying.

In view of above non- compliance, recommendation to impose environmental compensation has been sent to HO by Regional office, Ghaziabad vide letter dated 19.07.2025, copy of same is annexed as **Annexure-3.**

- E. No compliance report was submitted by M/s Utility Estates Pvt. Ltd. (Urban homes) regarding conditions stipulated in CTO dated 25.11.2021. However, flow meters have been installed by project at inlet and outlet of STP. It was also observed during inspection that pipeline to discharge treated effluent into outside drain has been removed and treated water from STP is reported to be used in flushing, irrigation use etc. Total 02 DG sets of capacity respectively 500 KVA (CPCB IV) and 500 KVA (dual fuel mode) are found installed with inadequate stack height, detail of same is as follows:

Location	Capacity of DG	Type of fuel	Stack
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	set		height
Urban Homes	500 KVA CPCB IV	HSD	Inadequate
	500 KVA	PNG + HSD	Inadequate

F. M/s Aggarwal Associated Promoters Ltd. (Integrated township Aditya World City) has submitted compliance report of CTO through its letter dated 28.06.2025, Copy of same is annexed as **Annexure-4**, in which unit has informed regarding compliance of installation of flow meters at inlet and outlet of STP, which is verified during inspection.

Total 05 DG sets with inadequate stack height was found, detail of same is as follows:

Location	Capacity of DG set	Type of fuel	Stack height
City apartment	500 KVA	PNG + HSD	Inadequate
	500 KVA CPCB IV	HSD	Inadequate
Luxuria apartment	500 KVA	PNG + HSD	Inadequate
	500 KVA	PNG + HSD	Inadequate
Aditya World City office	125 KVA (without R	HSD	Inadequate

3. Main observations

1. Maximum quantity of domestic waste water generated from village- Shahpur Bamheta is being disposed through storm water drain situated towards south-east side of village, while less quantity of waste water is being disposed in open land near village- Shahpur Bamheta.
2. Municipal corporation, Ghaziabad has provided revenue records of ponds under municipal area in the matter of O.A. no. 958/2024 Himanshu Tyagi Vs State of U.P., according to which, said land in question (khasra no. 1758) is mentioned at serial no. 80 as Pond having area of total 0.126 hectare. It is mentioned in said report that said pond is filled with waste water and needs cleaning, copy of said report is annexed as **Annexure-5**.
3. Detailed action plan regarding measures to be taken to solve water logging problem including cleaning, demarcation and rejuvenation plan of said pond may be asked by Municipal Corporation, Ghaziabad.
4. As per analysis report of ground water sample, no ground water contamination is found.
5. out of 03 construction site, 01 site, namely M/s Divyansh and uppal LLP, Plot no. GH-3 Sector no. 6 Aditya World City, Ghaziabad was found non complying with respect to direction no 85, issued by CAQM. That, in view of above non compliance UPPCB vide letter dated 11.09.2025 issued show cause notice u/s 31-A of the Air (Prevention and Control of Pollution) Act 1981 as to why not construction activity of project proponent should be restricted.
6. Stack height of 02 DG sets installed by M/s Utility Estates Pvt. Ltd. (Urban homes), Shahpur Bamheta are found inadequate with prescribed norms, while consent to operate was issued to 01 DG set of capacity 500 KVA as per CTO dated 25.11.2021.

- 6 -

7. 01 DG set (125 KVA) installed by M/s Aggarwal Associated Promoters Ltd. (Integrated township Aditya World City), Shahpur Bamheta found non-complying with direction no. 76 of CAQM and stack height of all 05 DG sets are found inadequate with prescribed norms, while consent to operate was issued to 03 DG set of capacity 2x 700 KVA and 1x 1000 KVA as per CTO dated 21.12.2023.
8. As per office record, M/s Agarwal Associated Promoters Ltd. has applied first time CTO application on dated 24.08.2021, which was granted by Board vide letter dated 30.09.2021. No record was provided by project regarding status of treatment and disposal of waste water for the period prior to obtaining CTO dated 30.09.2021.

Report is being submitted for kind perusal and necessary action please.


(Ashwani Chaudhary)
JRF


(Anshul Sharma)
AEE

REGIONAL OFFICE
U.P POLLUTION CONTROL
GHAZIABAD

ANALYSIS REPORT POND SAMPLE GHAZIABAD

Collected by- Anshul Sharma (AEE), Ashwani Chaudhary (JRF)
Sample Date- 17-07-2025

S.no	Date	Sampling Point	pH	Color	Odour	B.O.D mg/l	C.O.D mg/l	TSS mg/l
1.	17-07-2025	Pond near village- Shahpur, Bamheta, Ghaziabad	7.66	Pale	Faint	44.0	96.0	98.0


J.R.F


A.S.O


Regional Officer

REGIONAL OFFICE
U.P POLLUTION CONTROL
GHAZIABAD

ANALYSIS REPORT GROUNDWATER SAMPLE GHAZIABAD

Collected by- Anshul Sharma (AEE), Ashwani Chaudhary (JRF)
Sample Date- 17-07-2025

S.no	Date	Sampling Point	pH	Color	Odour	B.O.D mg/l	C.O.D mg/l	TSS mg/l
1.	17-07-2025	Handpump near village-Shahpur, Bamheta, Ghaziabad	7.57	Colorless	Odorless	NIL	2.0	20.0


J.R.F


A.S.O


Regional Officer



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppqb.com, e-mail:roghaziabad@uppqb.in

संदर्भ संख्या : 638/सा०पत्र०-273/225/2025

दिनांक 19/07/2025

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-1),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: परियोजना M/s Divyansh and uppal LLP, Plot No. GH-3 Sector no. 6, Aditya World City, Ghaziabad Uttar Pradesh Pin code - 201002 के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 17.07.2025 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्यानुसार परियोजना में निम्न कमियाँ पायी गयी:-

"It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cost sensor, two anti-smog gun are required whereas only one anti-smog gun is found at the location and one DG SET is installed in which dual fuel and RECD are not installed also length of stack height is not full fill of according to CAQM norms also constructed building and Building material are not properly cover with the help agri-shed net fence. In view of the above, it is hereby proposed to issue a show cause notice to the project proponent, seeking explanation as to why action should not be initiated against the project for non-compliance."

आख्यानुसार परियोजना के विरुद्ध रु० 20,000/- अधिरोपित करने एवं 30,000/- प्रतिदिन की दर से अनुपालन न किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक:उपरोक्तानुसार।

भवदीय

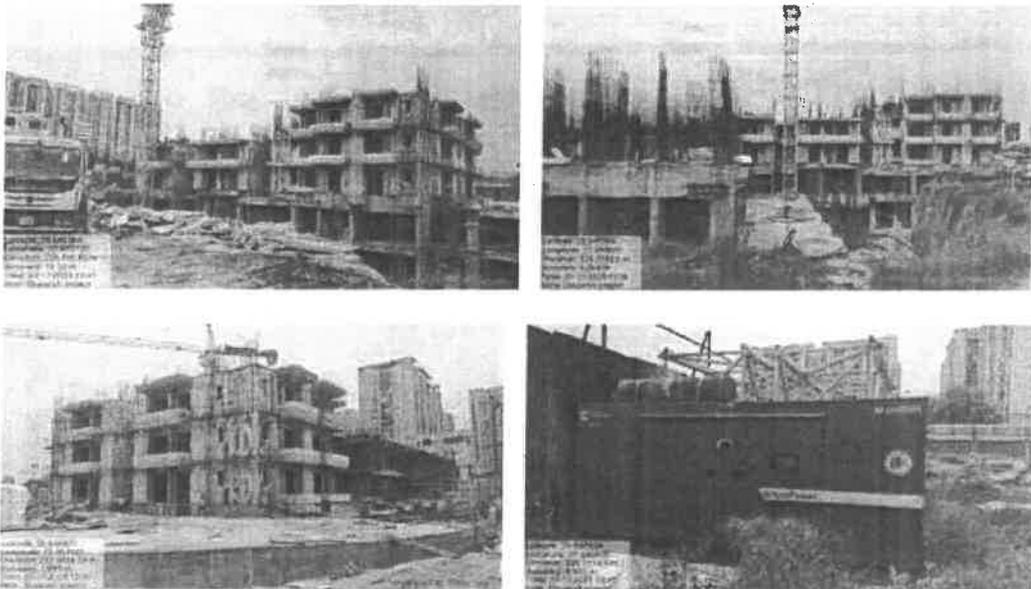
[Handwritten Signature]
क्षेत्रीय अधिकारी
[Handwritten Initials]

परियोजना M/s Divyansh and uppal LLP, Plot No. GH-3 Sector no. 6, Aditva World City, Ghaziabad Uttar Pradesh Pin code - 201002 के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने के सम्बन्ध में संस्तुति।

परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 17.07.2025 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री आलोक मिश्रा, साईट इन्चार्ज उपस्थित थे। निर्माणाधीन स्थल का क्षेत्रफल लगभग 10789.8 वर्ग मी०, है। निरीक्षण आख्या संलग्न है। निरीक्षण आख्यानुसार परियोजना में निम्न कमियाँ पायी गयी:-

"It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cost sensor, two anti-smog gun are required whereas only one anti-smog gun is found at the location and one DG SET is installed in which dual fuel and RECD are not installed also length of stack height is not full fill of according to CAQM norms also constructed building and Building material are not properly cover with the help agri-shed net fence. In view of the above, it is hereby proposed to issue a show cause notice to the project proponent, seeking explanation as to why action should not be initiated against the project for non-compliance."

निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् है:-



परियोजना के विरुद्ध अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति सम्बन्धी गणना:-

मा० आयोग द्वारा अपने संख्या 18015/01/2022-MERD-Vol-IV/1884-1905 दिनांक 01.01.2025 द्वारा "Standard Schedule for Environmental Compensation (EC) Charges in Closure Directions/sealing orders issued by the Commission" जारी किया गया है, जिसके अन्तर्गत Construction & Demolition Projects / activities की श्रेणी में उल्लेखित मुख्य अंश निम्नवत् है:-

(III) Construction & Demolition Projects / activities
1. Non-registration on the web-portal of the concerned SPCB / DPCC:-
• Rs. 1,20,000 for projects with total area construction < 20,000 sq. mtr.
• Rs.2,40,000 for projects with total area construction > 20,000 sq. mtr.
2. Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out (only of project is registered on web portal)
• Rs. 20,000 for projects with total area construction < 20,000 sq. mtr.
• Rs. 40,000 for projects with total area construction > 20,000 sq. mtr.
3. Non-deployment of prescribed no. of anti-smog guns:-

Rs. 7,500 for each anti-smog gun not deployed at the site x N {N- No. of days of violation(Since the day the unit has been established to be in violation, till the date of closure of activities)}
4. Ineffective dust mitigation measures (with respect to provision of wind barkers / dust screens / covering of construction materials and debris etc.)
<ul style="list-style-type: none"> Rs. 7,500 for plot area < 500 sq. mtr. X N Rs. 15000 per day for plot area > 500 & upto 20,000 sq. mtr. x N Rs. 30,000 per day for plot area > 20,000 sq. mtr. x N
{N- No. of days of violation(Since the day the unit has been established to be in violation, till the date of closure of activities)}
5. Transportation of materials / C&D waste in uncovered vehicles:-
Rs. 7500/- for each vehicle on each such occasion.

तदनुसार इकाई के विरुद्ध अधिरोपित किये जाने वाली पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार है:-

क्र० सं०	उल्लंघन का विवरण	गणना	पर्यावरणीय क्षतिपूर्ति(रु०)
1.	Non-registration on the web-portal of the concerned SPCB / DPCC <ul style="list-style-type: none"> Rs. 1,20,000 for projects with total area construction < 20,000 sq. mtr. Rs.2,40,000 for projects with total area construction > 20,000 sq. mtr. 	डस्ट पॉटल पर पंजीकरण मौजूद है।	लागू नहीं है।
2.	Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out (only of project is registered on web portal) <ul style="list-style-type: none"> Rs. 20,000 for projects with total area construction < 20,000 sq. mtr. Rs. 40,000 for projects with total area construction > 20,000 sq. mtr. 	परियोजना स्थल का कुल एरिया < 20,000 sqm.	20,000/-
3.	Non-deployment of prescribed no. of anti-smog guns:- 7,500 for each anti-smog gun not deployed at the site x N {N- No. of days of violation(Since the day the unit has been established to be in violation, till the date of closure of activities)}	परियोजना स्थल 10000 वर्ग मी० से ज्यादा है। अतः नियमानुसार दो एन्टी स्मोग गन होने चाहिये परन्तु परियोजना स्थल पर एक ही एन्टी स्मोग गन मौजूद था।	Rs. 7,500 Per Day
4.	Ineffective dust mitigation measures (with respect to provision of wind barkers / dust screens / covering of construction materials and debris etc.) <ul style="list-style-type: none"> Rs. 7,500 for plot area < 500 sq. mtr. X N Rs. 15000 per day for plot area > 500 & upto 20,000 sq. mtr. x N Rs. 30,000 per day for plot area > 20,000 sq. mtr. x N 	परियोजना का निर्माण एरिया < 20,000 sqm	Rs. 15000 Per Day

5.	Violations of Direction / Regulations on DG sets Rate of EC charges for each DG set for each day of violation- Rs. 7,500 for DG Sets between 20 - 125 kW capacity Rs. 15,000 for DG Sets > 125 kW but < 800 kW capacity Rs. 25,000 for DG Sets of 800 kW or higher capacity	परियोजना स्थल पर 01 डी0जी0 सेट 125 kva का पाया गया जिसमें आर0ए0सी0डी0, डयूल फ्यूल किट स्थापित नहीं है एवं स्टैक हाइट सी0ए0क्यू0एम0 मानको को पूर्ण नहीं कर रहा है।	Rs. 7,500 Per Day
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उपरोक्त तथ्यों को दृष्टिगत रखते हुये परियोजना के विरुद्ध रु0 20,000/- अधिरोपित करने एवं 30,000/-प्रतिदिन की दर से अनुपालन न किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Ashvani
 (अश्वनी चौधरी)
 जे0आर0एफ0

Anshul
 (अंशुल शर्मा)
 सहा0पर्या0अभि0

क्षेत्रीय अधिकारी

debi S



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

Name of Unit / Entity	M/S Divyomesh and upat L.L.P.		
Name of MD / Director Owner/Manager/Owner	Name: Alok Mishra Designation: Project Incharge. Mob. No- 8654996035 Email Id- alokmishra078@gmail.com		
Full postal address	Plot No. 6H-3, Sector NO. 6, Actitya World city, Ghaziabad, Uttar Pradesh. - 201002		
Plot Size of construction/demolition	10789.8 SQ Meters.		
Whether registered on respective SPCB Web Portal of respective SPCB	Yes		
Whether Self-certification of the project has been done	Last Self-certification of the project has been done in 01/01/2025		
Whether PM 2.5 & 10 sensors installed at the site	NOT installed		
Whether PTZ cameras for video fencing installed at the site	Installed		
Physical Compliance of Self-certification			
Total area of construction	10789.8 SQ Meters.		
Total No. of anti-smog guns On Basis of Area Under Construction Below 5000 SQM – Not required 5000-10000 SQM – One 10000-15000 SQM – Two 15000-20000 SQM – Three More than 20000 SQM – Atleast Four	Required	Deployed	
	2	1	
DG Set Status No. Of DG set & Capacity	1 DG-SET (125 KVA)	RECD NO	Duel Fuel NO

6. In view of observations whether recommended for Show Cause/Closure (With

क्षेत्रीय कार्यालय: आई०एन०एस०-०२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन नं० - ०१२०-४१६०१०८
मुख्यालय : टी०सी०-१२वी, विभूति खण्ड, गोमती नगर, लखनऊ -२२६०१०
Website - www.uppcb.up.gov.in, e-mail : roghaziabad@uppcb.in



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

Reason): " It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cost sensors, two anti-smog gun are required whereas only one anti-smog gun is found at the location and one DG-Set is installed in which dual-fuel and RECD kit are not installed also length of stack height is not full fill of according to CAQM norms also construction building and building material are not properly covered with the help of ccri-shed net fence. In view of above, it is hereby proposed to issue a show cause notice to the project-proprietor seeking explanation as to why action should not be initiated against the project for non-compliance"

Name and Signature of inspecting official: <i>Ashwani Chaudhary</i>	Name and Signature of representative of Opposite party: <i>Alok Mishra</i>
Contact No. (Mobile): 8858672786	Contact No. (Mobile): 8654996035
Designation : <i>(J.R.F.)</i>	Email Id: <i>alokmishra078@gmail.com</i>
Signature : <i>Ashwani</i>	Signature : <i>Refuse to signature.</i>

Note:-

- 1) Wherever possible, adequate documentary proof of violations of Commission's Directions/ relevant rules/ regulations including evidenced photographs should be submitted with this report on the SAME DAY on which site inspection has been done.

Site Details

Site/Project : The Sunflower

Site Incharge Name :	Site Incharge Mobile No. :	Site Incharge Person Email :
Ravikant Upadhyay	9540302222	ea@agarwalassociatesgroup.com
Site Address :	District :	Pincode :
GH-7, Aditya World City, Ghaziabad	Ghaziabad	201002
Type of Project :	Name of Department	
Building Development	Private Builder	

Company/Project Proponent : Agarwal Associates Promoters Limited

Authorized Person Name :	Authorized Person Mobile :	Authorized Person Email :	Office Address :
Prahalad Choudhary	9310502222	prahalad@agarwalassociatesgroup.com	Plot 24, Ghaziabad
State :	District :		
Uttar pradesh	Ghaziabad		

Site/Project : THE KUTUMB

Audit Date : Audit Score : 127 Grade : Excellent Revised Score : 0 Revised Grade : Revised On :

Status of Environmental Clearance : **Necessary**Attached File : [Download](#)Status of Consent to establish : **Applied**Attached File : **Not Available**

Status of Consent to operate :

Ready Mix Plant : **Not Applied**Attached File : **Not Available**Hot Mix Plant : **Not Applied**Attached File : **Not Available**DG Sets : **Not Apply**Attached File : [Download](#)

PTZ Cameras Details : 01

Field	Practices to Reduce Emissions	Field of Compliance	Status of Compliance (Yes/No/Not Mandatory)	Score Allotted	Revised Score
1	2	3	4	5	6
Treated Water Application	Applying treated water to mitigate dust generation on construction site. (Water can be applied by a variety of methods, for instance Anti Smog Guns, trucks, water pulls, water canons, hoses, fire hydrants, sprinklers, etc.) Anti Smog Gun (Necessary for Projects where EC required)		Yes	0	
Treated Water Application	Applying treated water to mitigate dust generation on construction site. (Water can be applied by a variety of methods, for instance Anti Smog Guns, trucks, water pulls, water canons, hoses, fire hydrants, sprinklers, etc.) Other Measres (Please mention):		Yes	20	
Dust Suppressants	Use of dust suppressants: (i) liquid polymer emulsions (ii) agglomerating chemicals (e.g., lignosulfonates, polyacrylamides); (iii) cementitious products (e.g., lime-based products, calcium sulphate); (iv) petroleum based products (e.g., petroleum emulsions); and (v) chloride salts (e.g., calcium chloride and magnesium chloride).		Yes	10	
Design	Designing layout of the construction site to minimize fugitive dust generation potential, including access roads, entrances and exits, storage piles, vehicle staging areas, and other potential sources of dust emissions.		Yes	5	
Design	Use of pre-fabricated materials and modular construction units.		No	2	
Design	Minimize distances travelled for delivery of materials		Yes	2	
Site Preparation	Utilize wind fencing around the site		Yes	10	
Site Preparation	Use of scaffolding sheets/nets for dust control		Not Mandatory	6	
Site Preparation	Stabilize completed earthworks with stone/soil/geotextiles/Vegetation/compacting		Yes	2	
Site Preparation	Reduce certain activities during windy conditions		Yes	2	
Storage Piles	Utilize enclosures/coverings for storage piles e.g.. tarpaulins, plastic, agrished nets or other material		Yes	4	
Storage Piles	Utilize wind fences/screens for storage piles		Yes	4	

Field	Practices to Reduce Emissions	Field of Compliance	Status of Compliance (Yes/No/Not Mandatory)	Score Alloted	Revised Score
1	2	3	4	5	6
Monitoring	Daily Monitoring Spreadsheet and status of Monitoring		Yes	3.	

Site Details

Site/Project : Orion Homes

Site Incharge Name :	Site Incharge Mobile No. :	Site Incharge Person Email :
Alok Kumar Mishra	9654996035	divyanshanduppal@gmail.com

Site Address :	District :	Pincode :
Plot No. GH-3, Sector No. 6, Aditya World City, Ghaziabad, Uttar Pradesh - 201002	Ghaziabad	201002

Type of Project :	Name of Department
Building Development	Development Authority

Company/Project Proponent : DIVYANSH AND UPPAL LLP

Authorized Person Name :	Authorized Person Mobile :	Authorized Person Email :	Office Address :
Kshitiz Pathak	9999378991	divyanshanduppal@gmail.com	NH-24, CITY COMMERCIAL AWC, CC/GF-12, Ghaziabad, Uttar Pradesh - 201002

State :	District :
Uttar pradesh	Ghaziabad

Site/Project : **Orion Homes**

Audit Date : Audit Score : Grade : Revised Score : Revised Grade : Revised On :

Status of Environmental Clearance : **Necessary** Attached File : [Download](#)

Status of Consent to establish : **Issued** Attached File : [Download](#)

Status of Consent to operate :

Ready Mix Plant : **Not Applied** Attached File : **Not Available**

Hot Mix Plant : **Not Applied** Attached File : **Not Available**

DG Sets : **Not Applie** Attached File : [Download](#)

PTZ Cameras Details :

Field	Practices to Reduce Emissions	Field of Compliance	Status of Compliance (Yes/No/Not Mandatory)	Score Alloted	Revised Score
1	2	3	4	5	6
Treated Water Application	Applying treated water to mitigate dust generation on construction site. (Water can be applied by a variety of methods, for instance Anti Smog Guns, trucks, water pulls, water canons, hoses, fire hydrants, sprinklers, etc.) Anti Smog Gun (Necessary for Projects where EC required)	Anti-Smog gun is installed at site.	Yes	0	
Treated Water Application	Applying treated water to mitigate dust generation on construction site. (Water can be applied by a variety of methods, for instance Anti Smog Guns, trucks, water pulls, water canons, hoses, fire hydrants, sprinklers, etc.)Other Measres (Please mention):	Anti-Smog gun is installed at site and regular sprinkling of water is done on all open areas.	Yes	20	
Dust Suppressants	Use of dust suppressants: (i) liquid polymer emulsions (ii) agglomerating chemicals (e.g., lignosulfonates, polyacrylamides); (iii) cementitious products (e.g., lime-based products, calcium sulphate); (iv) petroleum based products (e.g., petroleum emulsions); and (v) chloride salts (e.g., calcium chloride and magnesium chloride).	N/A	No	10	
Design	Designing layout of the construction site to minimize fugitive dust generation potential, including access roads, entrances and exits, storage piles, vehicle staging areas, and other potential sources of dust emissions.	Yes we try our best to minimize the pollution generating activities.	Yes	5	
Design	Use of pre-fabricated materials and modular construction units.	Yes whole building is designed in MIVAN Construction technology.	Yes	2	
Design	Minimize distances travelled for delivery of materials	yes	Yes	2	
Site Preparation	Utilize wind fencing around the site	yes	Yes	10	
Site Preparation	Use of scaffolding sheets/nets for dust control	Yes we have covered all areas with loose soil with nets.	Yes	6	
Site Preparation	Stabilize completed earthworks with stone/soil/geotextiles/Vegetation/compacting	yes	Yes	2	

7/17/25, 3:33 PM

List of Attendance

Field	Practices to Reduce Emissions	Field of Compliance	Status of Compliance (Yes/No/Not Mandatory)	Score Alloted	Revised Score
1	2	3	4	5	6
Road Surfaces	Surface improvements to unpaved road surfaces	Yes we sprinkle water on unpaved roads.	Yes	4	
Road Surfaces	Proper maintenance of unpaved roads	Yes we sprinkle water on unpaved roads.	Yes	4	
Fabrication	Applying water spray in conjunction with cutting, grinding & drilling	No such activities are being carried out at our site.	Yes	5	
Fabrication	Apply wet process for Sand and grit blasting and façade cleaning	N/A	No	3	
Fabrication	Ensure Mixing processes in enclosures	N/A	No	5	
Fabrication	Dust suppression/collection equipment should be attached when using sanding and cutting machinery. In addition, vacuum cleaning should be used whenever possible.	yes	Yes	3	
Monitoring	Installation of display board in Construction site mentioning the Details of statutory environmental clearance, Name, address, contact no. & email of Site Incharge and owner	yes	Yes	5	
Monitoring	Installation of PTZ Camera with open access to UPPCB	yes we have installed PTZ Camera	Yes	10	
Monitoring	Whether internal daily Monitoring Protocols Developed	yes	Yes	2	
Monitoring	Daily Monitoring Spreadsheet and status of Monitoring	yes	Yes	3	

B/P-02/02/2025

AGARWAL ASSOCIATES (PROMOTERS) LIMITED

CIN : U51909DL1986PLC023729

Regd. Office : 10, New Rajdhani Enclave, Vikas Marg, Delhi-110092

Phones : 011-43432222, 43432210

Email : aapllimited1979@gmail.com

Date: 28.06.2025

CONSENT TO OPERATE COMPLIANCE REPORT

To,
The Regional Officer,
Regional Office, Ghaziabad
Uttar Pradesh Pollution Control Board,
Sector-16, Vasundhara,
Ghaziabad, Uttar Pradesh.

A-698

Subject: Compliance report of Air & Water Consent
196588/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 Dated: 21/12/2023.

Sir,
We are complying all the given conditions in consent. The point wise compliance of Consent conditions are as follows:

S. No.	Condition	Reply										
1	This CCA Agarwal Associates (Promoters) Limited granted for the period from 02/01/2024 to 31/12/2028 and valid for manufacturing of following products.	Point is noted.										
	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Product</th> <th>Quantity</th> <th>Unit</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Group Housing Project</td> <td>Total Plot Area 747435 SQM, Builtup Area- 1395596.098SQM</td> <td>Metric Tonnes/Day</td> </tr> </tbody> </table>	S. No.	Product	Quantity	Unit	1	Group Housing Project	Total Plot Area 747435 SQM, Builtup Area- 1395596.098SQM	Metric Tonnes/Day			
S. No.	Product	Quantity	Unit									
1	Group Housing Project	Total Plot Area 747435 SQM, Builtup Area- 1395596.098SQM	Metric Tonnes/Day									
2	Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended: -											
	<table border="1"> <thead> <tr> <th>i</th> <th>Kind of Effluent.</th> <th>Quantity (KLD)</th> <th>Treatment facility</th> <th>Discharge point</th> </tr> </thead> <tbody> <tr> <td></td> <td>Domestic</td> <td>1200 KLD</td> <td>STP</td> <td>Generated Domestic effluent is being treated in STP of 2x700 KLD and 1x1000 KLD installed within premises. Treated</td> </tr> </tbody> </table>	i	Kind of Effluent.	Quantity (KLD)	Treatment facility	Discharge point		Domestic	1200 KLD	STP	Generated Domestic effluent is being treated in STP of 2x700 KLD and 1x1000 KLD installed within premises. Treated	Domestic waste water is being treated in STP having capacity of 1000 KLD and then treated water from STP is being utilised in horticulture. STP Inlet and Outlet analysis report is attached as Annexure- 1. However Two STPs of 700 KLD each are installed in Group Housing Projects i.e. Plot No. GH-01 (Luxuria Estate) & Plot No. GH-06 (City Apartments) situated in the Integrated Township Project i.e. Aditya World City situated at Shahpur Bamheta, Ghaziabad Uttar Pradesh, which have already been handed over to the
i	Kind of Effluent.	Quantity (KLD)	Treatment facility	Discharge point								
	Domestic	1200 KLD	STP	Generated Domestic effluent is being treated in STP of 2x700 KLD and 1x1000 KLD installed within premises. Treated								

AGARWAL

Uttar Pradesh
Ghaziabad

28/06/2025



	&1x100K VA Sets			Dioxide	able norms'	
	Emission Quality Standards					Refer 3(i) above
	Sr. No.	Stack No.	Parameter	Standards		
	1	1...3	Sulphur Dioxide	As per applicable norms		
	In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.					
ii	The unit will not use any type of restricted fuel.					
iii.	Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows: - Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.					Refer 3(i) above
	The unit will not use any type of restricted fuel.					Refer 3(i) above
	Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone.	
		Day time	Night time	Day time	Night time	
		75	70	65	55	55
						45
						50
						40
4.	Essential documents to be submitted by the Industry/Unit: - (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986. (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.					Conditions noted.
5.	Competent Authority reserves the right to change/modify/add any time any condition of this CCA.					Condition noted.
6.	Unit has to comply with the following specific & general conditions. Non-compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.					Point is noted.
7.	In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar					Point is noted and complied as per instruction issued by Department of Environment, Forest and Climate



9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Refer 3(i) above.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.	Condition noted & will be complied as per guideline.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Point is noted.
Specific Conditions:		
1.	The unit shall not abstract the ground water under any circumstances without prior permission from the UPGWD. Water shall be obtained from legally permissible sources only. If the project fails to comply with this condition, then this consent shall automatically stand revoked.	Already obtained NOC for ground water abstraction from Uttar Pradesh Ground Water Department. UPGWNOC enclosed as Annexure - 2.
2.	The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Point is noted.
3.	The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.	Point is noted. This is an Integrated Township Project.
4.	The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf .	Domestic waste generation being treated in STP and then utilised in horticulture.
5.	The Unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.	Noted.
6.	The Unit shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.	Point is noted.
7.	At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.	Noted.



22.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.	Point is noted.
23.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.	Point is noted.
24.	Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	Point is noted.
25.	Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.	Point is noted. Refer Point 3(i) above
26.	Project shall ensure to maintain MLSS in aeration tank of STP.	Condition noted.
27.	Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	Condition noted. Refer Point 3(i) above
28.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.	Condition noted.
29.	The project shall ensure compliance of the orders passed by the Hon'ble National Green Tribunal, New Delhi.	Point is noted.
30.	Project Proponent shall also install digital water metres connected to central Concerned of UPPCB/CPCB.	Point is noted.
31.	In respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.	Point is noted & being complied.
32.	Project shall install Dual plumbing systems and recycling of treated gray water for toilet flushing, floor washing, gardening to reduce around 30% of fresh potable water requirement.	Point is noted & being complied.
33.	Environmental compensation, if any, imposed against the project will be deposited by the PP.	Point is noted.

Authorised Signatory



M/s Agarwal Associates (Promoters) Limited
 Integrated Township "Aditya World City",
 Village- Shahpur Bamheta,
 Dasna, District-Ghaziabad



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web : www.etrcltdia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/EPA/14356/2025	Date of Report: 10/05/2025
Name /Address/Type of Industry	M/s Agarwal Associated (Prometers) Limited "Aditya World City" Village: Shahpur, Bamheta, NH-24 District: Ghaziabad (U.P.)

SAMPLE DETAILS

1	Water/Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Outlet	6	Sample Collected by	ETRC
3	Sample received date	07.05.2025	7	Sample Collection date	07.05.2025
4	Sample Quantity	2.0 liters	8	Analysis Start Date	07.05.2025
				Analysis End Date	10.05.2025

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.4	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	824.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	18.0	5.0 - 20000
4	Bio-Chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	9.4	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2008 Reaffirmed: 2022	36.0	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed: 2023 - 4500 - P - D	0.32	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023 - 4500 - N _{org} - B+C	BDL	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200
9	Faecal Coliform	MPN/100 ml	IS: 1622 - 1981 Reaffirmed: 2019	32.0	<2.0 - 1.6 x 10 ⁷

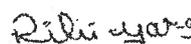
BDL = Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our specific permission in writing.
- Complain register is available in our laboratory.


 Authorized Signatory:
 (Sandeep Kr Verma)
 Lab-Incharge




 Authorized Signatory
 (Dr. Ritu Garg)
 QM

ANNEXURE-2

**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG030628

VALID FROM 31/12/2023 TO 12/05/2027

Serial No.: 202211000327			
Name of the Owner	PRAHALAD SINGH		
Address of the Applicant	Integrated Township, Aditya World City, Village-Shahpur, Bamheta, Dasna, District-Ghaziabad	Application No.	GZBD0823RIF0178
Date of Submission	11/11/2022	Specimen Signature	
Company Name	ADITYA WORLD CITY M/s AGARWAL ASSOCIATES (PROMOTER)	Company Address	VILL SHAHPUR BAMHETA, PARGANA DASNA Distt GHAZIABAD
Location Particulars			
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	N/A
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2017		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00
Purpose of well	Infrastructural	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	52.00
Date of Energization (In Case of Electric Pump)		01/04/2017	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	52.00	Maximum Allowable Running Hours Per Day:	18.00
Maximum Allowable Annual Extraction of Ground Water:	341640.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Our UPGWD NOC No. REG034017 which was Valid From 12/05/2017 TO 11/05/2022.		
Against Case			

- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :24/05/2024

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO OBJECT ON CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO OBJECT ON CERTIFICATE NO: REG038797

VALID FROM 31/12/2023 TO 12/05/2027

Serial No : 202211000329			
Name of the Owner	PRAHALAD SINGH		
Address of the Applicant	Integrated Township, Aditya World City, Village Shahpur, Bamheta, Dasna, District Ghazlabad	Application No	GZBD0823R F0179
Date of Submission	11/11/2022	Specimen Signature	
Company Name	ADITYA WORLD CITY M/s AGARWAL ASSOCIATES (PROMOTE)	Company Address	VILL SHAHPUR BAMHETA, PARGANA DASNA Distt GHAZ ABAD
Location Particulars			
District	Ghazlabad	Block	Municipal Corporation/Nagar Nigam, Ghazlabad
Plot No /Khasra No	Existing Land document attached	Municipality/Corporation	N/A
Ward No /Holding No			NA
Particulars of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2017		
Type of Well	Tube Well /Boring	Depth of the Well (in meter)	120.00
Purpose of well	Infrastructural	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr)	40.00
Date of Energization (in Case of Electric Pump)	01/04/2017		
Maximum Allowable Rate of Withdrawal (m ³ /hr):	40.00	Maximum Allowable Running Hours Per Day:	20.00
Maximum Allowable Annual Extraction of Ground Water:	292000.00	Recharge Required	0.00
Reason for renewal of N.O.C एन ओ सी के नवीनीकरण का कारण	Our UPGWD NOC No REG029763 which was Valid From 12/05/2017 TO 11/05/2022		
Against Case			

• **SPECIFIC CONDITIONS:**

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI) / National Productivity Council (NPC) / PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such Industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means
 - iv) Construction of observation wells (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Monthly water level data shall be submitted online to the Ground Water Department, UP
 - v) The proponent shall be required to adopt rooftop rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemicals, pharmaceuticals, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc) shall store the harvested rain water in surface storage tanks for use in the industry
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemicals / Petrochemicals, Coal washeries, other hazardous units etc (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution
- (B) **Infrastructure User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :24/05/2024

Place:Ghaziabad

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गाजियाबाद नगर निगम सीमान्तगत तालाबों की गाटावार स्थिति

क्र. सं.	तालाब का नाम	प्रकार	आय/व्यय	कुल भू-भाग (हे.)	अधिकृत/अधिकृतिका	अधिकृत/अधिकृतिका का पता	अधिकृत/अधिकृतिका का पता	अधिकृत/अधिकृतिका का पता	अधिकृत/अधिकृतिका का पता	अधिकृत/अधिकृतिका का पता	अधिकृत/अधिकृतिका का पता
69	तालाब	समुदाय तालाब	1398	0.139	0.04	दीवाना गरीब पुत्र अली	दीवाना गरीब पुत्र अली का पता	0.099	दीवाना गरीब पुत्र अली का पता		अधिकृत/अधिकृतिका का पता
70	तालाब	समुदाय तालाब	1400	0.139	0.059	दीवाना गरीब पुत्र अली का पता	दीवाना गरीब पुत्र अली का पता	0.08	दीवाना गरीब पुत्र अली का पता		अधिकृत/अधिकृतिका का पता
80	तालाब	समुदाय तालाब	1756	0.126	0			0.126			अधिकृत/अधिकृतिका का पता
81	तालाब	समुदाय तालाब	1399	0.177	0.02	दीवाना गरीब पुत्र अली का पता	दीवाना गरीब पुत्र अली का पता	0.157	दीवाना गरीब पुत्र अली का पता		अधिकृत/अधिकृतिका का पता
82	तालाब	समुदाय तालाब	1776	0.063	0			0.063			अधिकृत/अधिकृतिका का पता

Handwritten signatures and initials in blue ink, including a large signature and the number '215'.

कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

पत्रांक: 695 /एन0टी0-जी0एम0/2025-26

दिनांक- 27/09/25

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-1343/2024 हरीश यादव वनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 01.07.2025 के सम्बन्ध में।

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
वसुन्धरा, गाजियाबाद।

उपरोक्त विषयक अपने कार्यालय पत्रांक-780/एन0जी0टी0-247/2025 दिनांक 02.08.2025 जो नगर आयुक्त महोदय को सम्बोधित है, का सन्दर्भ ग्रहण करे, जिसके माध्यम से अवगत कराया गया है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-1343/2024 हरीश यादव वनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 01.07.2025 के क्रम में प्रश्नगत स्थल शाहपुर बम्हैटा का निरीक्षण आपके विभाग के अधिकारियों द्वारा दिनांक 18.07.2025 को किया गया। निरीक्षण आख्यानसार पाया गया कि ग्राम शाहपुर बम्हैटा से जनित वेस्ट वाटर का निस्तारण गाजियाबाद नगर निगम क्षेत्रान्तर्गत जल निकाय जो कि खसरा संख्या-1758 (रकबा 0.126 है0) में निस्तारित किया जा रहा है। प्रश्नगत जलनिकाय के सम्बन्ध में गाजियाबाद नगर निगम द्वारा मा0 एन0जी0टी0 में विचाराधीन ओ0ए0संख्या-958/2024 हिमोंशु त्यागी वनाम स्टेट ऑफ यू0पी0 में खसरा संख्या-1758 (रकबा 0.126 है0) ग्राम शाहपुर बम्हैटा, गाजियाबाद नगर निगम के क्षेत्रान्तर्गत एक जल निकाय होना एवं उक्त तालाव को कच्चा मुक्त कराते हुये इस तालाव की सफाई आवश्यक रूप से किये जाने हेतु सूचित किया गया है तथा निकाय के खसरा संख्या-1758 (रकबा 0.126 है0) ग्राम शाहपुर बम्हैटा गाजियाबाद नगर निगम में वेस्ट वाटर के निस्तारण को रोकने एवं तालाव के जीर्णोद्धार के सम्बन्ध में विस्तृत कार्य-योजना तैयार किये जाने हेतु सम्वन्धित को निर्देशित करने एवं कृत कार्यवाही की आया से इस कार्यालय को भी अवगत कराने की अपेक्षा की गयी है, ताकि प्रकरण के सम्बन्ध में कृत कार्यवाही का विवरण/एक्शन टेकन रिपोर्ट मा0 एन0जी0टी0 के समक्ष दाखिल की जा सके।

उक्त के क्रम में सम्पत्ति विभाग, गाजियाबाद नगर निगम के द्वारा उक्त स्थल का स्थलीय निरीक्षण कर अवगत कराया गया है कि ग्राम शाहपुर-बम्हैटा, परगना-डासना, तहसील व जिला-गाजियाबाद में स्थित खसरा संख्या-1758 (रकबा 0.126 है0) भूमि राजस्व अभिलेखों में जोहड़ दर्ज है तथा गाजियाबाद नगर निगम प्रवन्धन की भूमि है। दिनांक 01.09.2025 को तहसील(सदर) गाजियाबाद के क्षेत्रीय लेखपाल श्री चन्द्रपाल गिरी एवं सम्पत्ति विभाग, गाजियाबाद नगर निगम की संयुक्त टीम मौजूदगी में पैमाईश दर्ज की गयी है(छायाप्रति संलग्न)। वर्तमान में स्थल पर उक्त जोहड़ में पानी है। मा0 एन0जी0टी0 के आदेशों के क्रम में जलकल विभाग, गाजियाबाद नगर निगम द्वारा उक्त तालाव की तार फ्रेन्सिंग कराये जाने का कार्य, साफ-सफाई कराते हुये उक्त तालाव के वेस्ट वाटर रेमिडिएशन के लिये अग्रिम कार्यवाही हेतु पत्रावली स्वीकृत की जा चुकी है। उक्त कार्य को पूर्ण कराये जाने में लगभग 04 माह का समय व्यतीत होगा।

आख्या सूचनार्थ प्रेषित।

संलग्नक-उपरोक्तानुसार।


महाप्रबन्धक(जल)
गाजियाबाद नगर निगम

पत्रांक व दिनांक तदैव:-

प्रतिनिधि:-

- 2- नगर आयुक्त महोदय को सादर सूचनार्थ प्रेषित।
- 2- अभियंता(जल) को आवश्यक कार्यवाही हेतु।
- 3- सहायक अभियंता(जल)/क्षेत्रीय अवर अभियंता(जल) को अनुपालनार्थ।
- 4- पत्रावली/गार्ड फाईल।

महाप्रबन्धक(जल)

SF-4100
3/9/251567^R
04/09/25गाजियाबाद नगर निगम, गाजियाबाद।

पत्रांक:-2088 /सम्पत्ति/2025-26

दिनांक:- 3/9/25

Amc(287)/(17/2025)

महाप्रबन्धक (जल)

गाजियाबाद नगर निगम।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या-1343/2024
हरीश यादव बनाम स्टेट ऑफ यू.पी. व अन्य में पारित आदेश दिनांक 01.07.2025
के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्रांक:-594/एस.टी.-जी.एम./2025-26 दिनांक 26.08.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से अवगत कराया गया है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या-1343/2024 श्री हरीश यादव बनाम स्टेट ऑफ यू.पी. व अन्य में पारित आदेश दिनांक 01.07.2025 में प्रश्नगत प्रकरण शाहपुर बम्हेटा में जनित वेस्ट वॉटर का निस्तारण गाजियाबाद नगर निगम क्षेत्रान्तर्गत जल निकाय जो कि खसरा संख्या-1758 (रकबा 0.126 हे0) में निस्तारित किया जा रहा है। प्रश्नगत जल निकाय के सम्बन्ध में गाजियाबाद नगर निगम द्वारा एन.जी.टी. में विचाराधीन ओ.ए. संख्या-958/2024 हिमांशु त्यागी बनाम स्टेट ऑफ यू.पी. में खसरा संख्या-1758 (रकबा 0.126 हे0) ग्राम शाहपुर बम्हेटा गाजियाबाद नगर निगम के क्षेत्रान्तर्गत एक जल निकाय होना एवं उक्त तालाब को कच्चा-मुक्त कराते हुये इस तालाब की सफाई आवश्यक रूप से किये जाने हेतु सूचित किया गया है तथा निकाय खसरा संख्या-1758 (रकबा 0.126 हे0) ग्राम शाहपुर बम्हेटा गाजियाबाद नगर निगम में वेस्ट वॉटर के निस्तारण को रोकने एवं तालाब के जीर्णोद्धार के सम्बन्ध में विस्तृत कार्य-योजना तैयार किये जाने की अपेक्षा की गयी है, जिसमें उक्त तालाब की बाऊन्ड्री-वॉल बनाने हेतु चिन्सांकन की आवश्यकता है।

उक्त के सन्दर्भ में सादर अवगत कराना है कि ग्राम शाहपुर बम्हेटा परगना डासना तहसील व जिला गाजियाबाद में स्थित खसरा संख्या-1758 क्षेत्रफल 0.126 हे0 भूमि जो राजस्व अभिलेखों में जोहड दर्ज है तथा नगर निगम गाजियाबाद प्रबन्धन की भूमि है कि दिनांक 01.09.2025 को तहसील (सादर) गाजियाबाद के क्षेत्रीय लेखपाल श्री चन्द्रपाल गिरि एवं सम्पत्ति विभाग, गाजियाबाद नगर निगम की संयुक्त टीम की मौजूदगी में पैमाईश कर निशानदेही कर दी गयी है। स्थल पर उक्त जोहड में पानी है। इस कार्यालय के पत्रांक:-2046/सम्पत्ति/2025-26 दिनांक 27.08.2025 को आपको भी पैमाईश की सूचना आवश्यक कार्यवाही हेतु प्रेषित की गयी थी। पत्र के साथ संयुक्त पैमाईश का नजरी-नक्शा (खसरा संख्या-1758 रकबा 0.126 हे0 जोहड) की छायाप्रति संलग्न है।

संलग्नक:-यथोक्त।

सहायक नगर आयुक्त/सम्पत्ति प्रभारी
गाजियाबाद नगर निगम।

प्रतिलिपि/

1. नगर आयुक्त महोदय की सेवा में सादर अवलोकनार्थ।
2. अपर नगर आयुक्त महोदय की सेवा में सादर सूचनार्थ।

सहायक नगर आयुक्त/सम्पत्ति प्रभारी
गाजियाबाद नगर निगम।

सम्पूर्ण अधीक्षक / सहायक नगर आयुक्त / सार्वजनिक

आधीक कार्यालय यंत्रांक २०४६ लम्बे

२०२५-२६ दिमांक २७.८.२५ के मुनयलन मे
आज दिमांक - ७१-०९-२०२५ को ग्राम शाहपुर
परगना हासना उहली बनीहा गाडीवाड मे
लिहा छलछा लच्छा १७५८ क्षेत्रफल ०.१२६०६ अर्से
के राजस्व अधीक्षक के जाहेड कर के
उहली उहली के क्षेत्र के अन्तर्गत लम्बे नगर
निगम गाडवाड की सम्पूर्ण टैम की प्रोब्लेम
मे समापन करके निदान देही कर के गइ है,
नगरी नकशा सम्पन्न है
आवेका जापुद वरिष्ठ है

1.9.2025
R.I

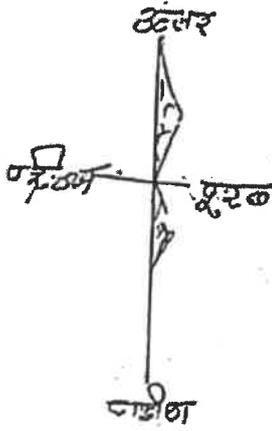
01/09/25
1-9-2025

01.09.25
P.S.

दिनांक 01-09-25

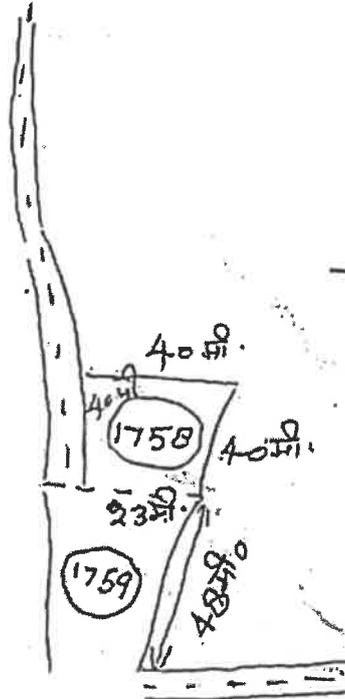
ग्राम - शाहपुर कलेटा परगना जसना तहसील बल्लिया गाविस

खसरा संख्या 1758 वकला 0.1260 हे० बी०



$a = 40$ मी.
 $b = 40$ मी.
 $c = 40$ मी.
 $d = 23$ मी.

टोपल = 1260 मी०



01-9-25
 1.9.25
 R.I

1-9-2025
 म.प्र.प.स.

REGIONAL OFFICE
U.P POLLUTION CONTROL
GHAZIABAD

ANALYSIS REPORT POND SAMPLE GHAZIABAD

Collected by- Anshul Sharma (AEE), Ashwani Chaudhary (JRF)
Sample Date- 17-07-2025

S.no	Date	Sampling Point	pH	Color	Odour	B.O.D mg/l	C.O.D mg/l	TSS mg/l
1.	17-07-2025	Pond near village- Shahpur, Bamheta, Ghaziabad	7.66	Pale	Faint	44.0	96.0	98.0


J.R.F


A.S.O


Regional Officer

REGIONAL OFFICE
U.P POLLUTION CONTROL
GHAZIABAD

ANALYSIS REPORT GROUNDWATER SAMPLE GHAZIABAD

Collected by- Anshul Sharma (AEE), Ashwani Chaudhary (JRF)
Sample Date- 17-07-2025

S.no	Date	Sampling Point	pH	Color	Odour	B.O.D mg/l	C.O.D mg/l	TSS mg/l
1.	17-07-2025	Handpump near village-Shahpur, Bamheta, Ghaziabad	7.57	Colorless	Odorless	NIL	2.0	20.0


J.R.F


A.S.O


Regional Officer

Annexure R-4



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 280/MA/1243/2025

दिनांक 02/08/2025

मा० एन०जी०टी० प्रकरण/समयबद्ध

सेवा में,

नगर आयुक्त महोदय,
नगर निगम,
गाजियाबाद।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 01.07.2025 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य पारित आदेश दिनांक 01.07.2025 के क्रम में प्रश्नगत स्थल ग्राम शाहपुर बम्हेटा का निरीक्षण इस कार्यालय के अधिकारी द्वारा दिनांक 18.07.2025 को किया गया। निरीक्षण आख्यानानुसार पाया गया कि ग्राम शाहपुर बम्हेटा से जनित वेस्ट वाटर का निस्तारण नगर निगम, गाजियाबाद क्षेत्रान्तर्गत आच्छादित जल निकाय जो कि खसरा संख्या 1758 (रकबा 0.126 हेक्टेयर) में निस्तारित किया जा रहा है, जिसके सम्बन्ध में याचिकाकर्ता द्वारा मा० अधिकरण के समक्ष याचिका दाखिल की गयी है।

उल्लेखनीय है कि प्रश्नगत जल निकाय के सम्बन्ध में नगर निगम, गाजियाबाद द्वारा मा. एन०जी०टी० में विचाराधीन ओ०ए० संख्या 958/2024 हिमाशु त्यागी बनाम स्टेट ऑफ यू०पी० में खसरा संख्या 1758 (रकबा 0.126 हेक्टेयर) ग्राम शाहपुर बम्हेटा, गाजियाबाद नगर निगम के क्षेत्रान्तर्गत एक जल निकाय होना एवं उक्त तालाब में गन्दा पानी होने के कारण सफाई की आवश्यकता होना सूचित किया गया है, छायाप्रति संलग्न है।

अतः आपसे अनुरोध है कि नगर निगम, गाजियाबाद की सीमान्तर्गत आच्छादित जल निकाय खसरा संख्या 1758 (रकबा 0.126 हेक्टेयर), ग्राम शाहपुर बम्हेटा, गाजियाबाद में वेस्ट वाटर के निस्तारण को रोकने एवं तालाब के जीर्णोद्धार के सम्बन्ध में विस्तृत कार्य योजना तैयार किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें एवं कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें। ताकि प्रकरण के सम्बन्ध में कृत कार्यवाही का विवरण एक्शन टेकेन रिपोर्ट मा० एन०जी०टी० के समक्ष दाखिल की जा सकें।

प्रकरण में सुनवाई की अग्रिम तिथि 07.10.2025 नियत है।

भवदीय

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Ankit Singh
क्षेत्रीय अधिकारी
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प्रतिलिपि:-

जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



Annexure R-6

REGIONAL OFFICE
U.P POLLUTION CONTROL
GHAZIABAD

ANALYSIS REPORT GROUNDWATER SAMPLE GHAZIABAD

Collected by- Anshul Sharma (AEE), Ashwani Chaudhary (JRF)
Sample Date- 17-07-2025

S.no	Date	Sampling Point	pH	Color	Odour	B.O.D mg/l	C.O.D mg/l	TSS mg/l
1.	17-07-2025	Handpump near village-Shahpur, Bamheta, Ghaziabad	7.57	Colorless	Odorless	NIL	2.0	20.0


J.R.F


A.S.O


Regional Officer



सत्यमेव जयते

File No: 9250

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Dated 03/12/2024



To,

Shri Prahalad Singh
M/s aapl projects private limited
15, Ground Floor, New Rajdhani Enclave, Delhi-110092, EAST, DELHI, 110092
aaplprojectspvtltd@gmail.com

Subject: Grant of EC under the provision of the EIA Notification 2006-regarding Residential Group Housing Project at Plot No. -GH-04, Sector-5, Aditya World City, Shahpur Bamheta, District-Ghaziabad by M/s AAPL Projects Private Limited.

Sir/Madam,

This is in reference to your application for Grant of EC under the provision of the EIA Notification 2006-regarding in respect of project Proposed Residential Group Housing Project at Plot No. GH-04, Sector-5, Aditya World City, Shahpur Bamheta, Ghaziabad by M/s AAPL Projects Private Limited submitted to Ministry vide proposal number SIA/UP/INFRA2/495941/2024 dated 09/09/2024.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C3801UP5237025N
(ii) File No.	9250
(iii) Clearance Type	EC
(iv) Category	B2
(v) Project/Activity Included Schedule No.	8(a) Building / Construction Proposed Residential Group Housing Project at Plot No. GH-04, Sector-5, Aditya World City, Shahpur Bamheta, Ghaziabad by M/s AAPL Projects Private Limited
(vii) Name of Project	
(viii) Name of Company/Organization	aapl projects private limited
(ix) Location of Project (District, State)	GHAZIABAD, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	yes

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-1(Part A and B) were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 01-10-2024 . The minutes of the meeting and all the Application and documents submitted [(viz. Form-1 Part A, Part B, Part C EIA, EMP)] are available on PARIVESH portal which can be accessed by scanning the QR Code above.
5. The brief about configuration of plant/equipment, products and by products and salient features of the project along with environment settings, as submitted by the Project proponent in Form-1 (Part A, B and C)/EIA & EMP Reports/presented during SEAC meeting are annexed to this EC as Annexure (2).
6. The SEAC, in its meeting held on 01-10-2024 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of EC under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (1).
7. The SEIAA in its meeting held on 13-11-2024 has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant EC for instant proposal of Shri Prahalad Singh under the provisions of EIA Notification, 2006 and as amended thereof subject to stipulation of specific as detailed in Annexure (1).
8. The SEIAA, U.P. reserves the right to stipulate additional conditions, if found necessary.
9. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. General Instructions:-
- The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
 - The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
 - Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.
 - Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.
11. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Building / Construction)

1. Environmental Attributes

S. No	EC Conditions
1.1	1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.

S. No	EC Conditions
	<p>2. Project proponent should ensure that there will be no use of “Single use of Plastic” (SuP).</p> <p>3. In compliance to Hon’ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.</p> <p>4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.</p> <p>5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.</p> <p>6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.</p> <p>7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.</p> <p>8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability.</p> <p>9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.</p> <p>10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.</p> <p>11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.</p> <p>12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.</p> <p>13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.</p> <p>14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.</p> <p>15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.</p> <p>16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.</p>
1.2	1- Plantation of saplings shall be carried out in earmarked green belt area as per relevant building bye-laws. Greenbelt area as a part of tree plantation campaign “Ek Ped Ma Ke Naam” and the

S. No	EC Conditions
	<p>details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>2- At least one Miyawaki forest/dense forest in consultation with forest department shall be developed inside or in the close vicinity of project site and details uploaded on project website. Details will also be submitted with periodic compliance report.</p> <p>3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.</p> <p>4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water for irrigation, sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.</p> <p>5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.</p> <p>6- The project proponent shall install organic bio converter.</p> <p>7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.</p> <p>8- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.</p> <p>9- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.</p> <p>10- PP should display EC granted to them on their website.</p> <p>11- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.</p> <p>12- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.</p> <p>13- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.</p> <p>14- Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>15- Green belt should be developed as per building bylaws and proper landscaping complete with development of grass lawns should be done.</p>

Standard EC Conditions for (Building / Construction)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building bylaws.

S. No	EC Conditions
1.2	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.
1.3	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.4	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
1.7	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.8	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
1.9	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
1.10	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2.2	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
2.3	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

S. No	EC Conditions
2.5	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
2.6	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
2.7	Wet jet shall be provided for grinding and stone cutting.
2.8	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
2.9	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
2.10	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
2.11	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
2.12	For indoor air quality the ventilation provisions as per National Building Code of India.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
3.2	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.3	Total fresh water use shall not exceed the proposed requirement as provided in the project details.
3.4	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.5	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of

S. No	EC Conditions
	water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
3.6	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
3.7	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
3.8	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
3.9	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
3.10	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
3.11	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
3.12	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
3.13	All recharge should be limited to shallow aquifer.
3.14	No ground water shall be used during construction phase of the project.
3.15	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
3.16	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.17	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
3.18	No sewage or untreated effluent water would be discharged through storm water drains.

S. No	EC Conditions
3.19	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
3.20	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
3.21	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
4.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
5.2	Outdoor and common area lighting shall be LED.
5.3	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
5.4	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

S. No	EC Conditions
5.5	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
5.6	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

6. Waste Management

S. No	EC Conditions
6.1	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
6.2	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
6.3	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
6.4	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
6.5	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6.6	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
6.7	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
6.8	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
6.9	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.10	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Cover

S. No	EC Conditions
7.1	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
7.2	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
7.3	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
7.4	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

8. Transport

S. No	EC Conditions
8.1	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
8.2	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

9.

S. No	EC Conditions
9.1	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

10. Human Health Issues

S. No	EC Conditions
10.1	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
10.2	For indoor air quality the ventilation provisions as per National Building Code of India.
10.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
10.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
10.5	Occupational health surveillance of the workers shall be done on a regular basis.
10.6	A First Aid Room shall be provided in the project both during construction and operations of the project.

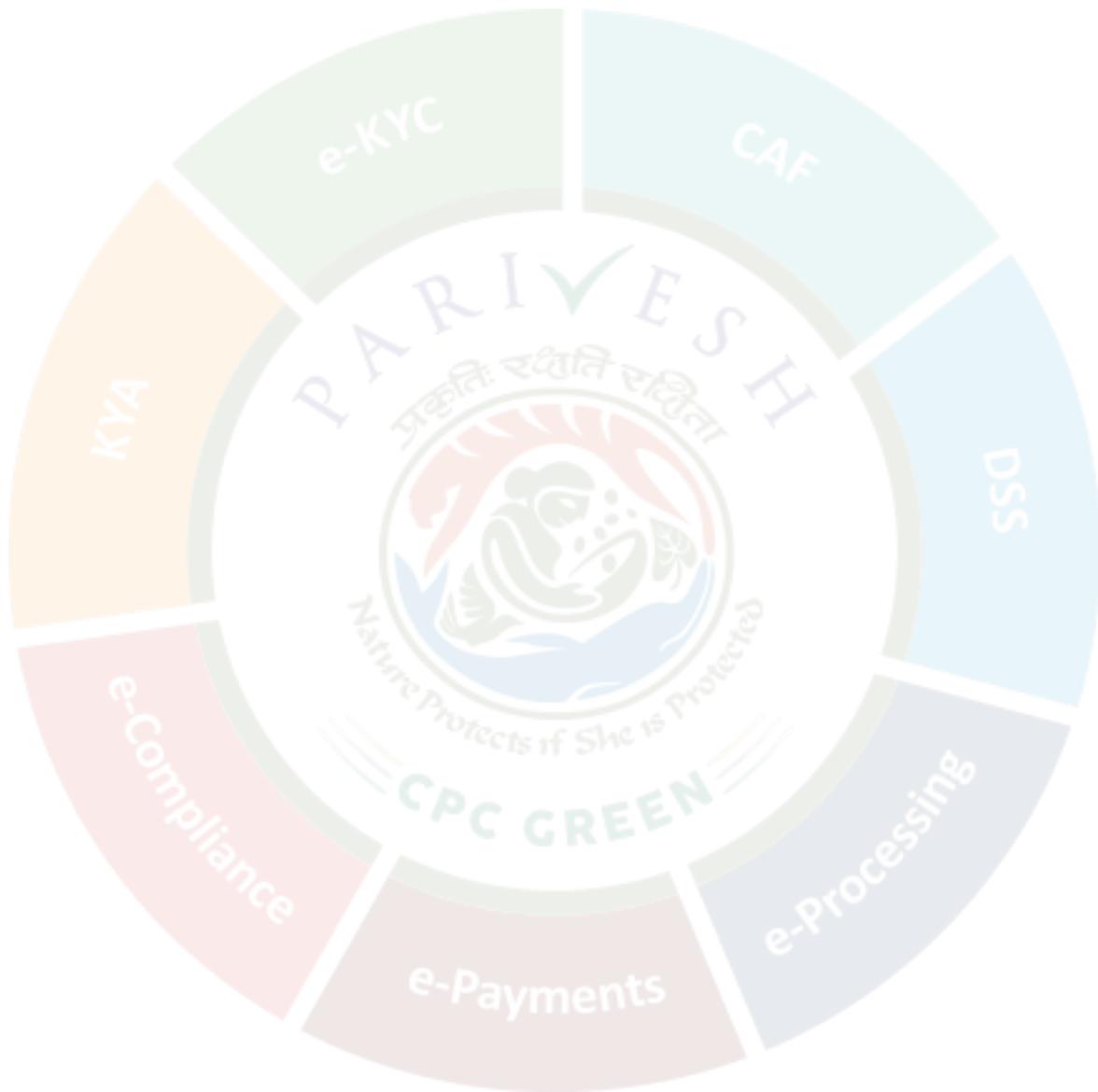
11. Miscellaneous

S. No	EC Conditions
11.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
11.2	ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
11.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
11.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
11.5	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

S. No	EC Conditions
11.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
11.7	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
11.8	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
11.9	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
11.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11.11	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
11.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
11.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
11.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
11.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
11.17	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
11.18	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Specific Conditions

S. No	EC Conditions
12.1	Recommendations of mitigation measures from possible accident shall be implemented based on Risk Assessment studies conducted for worst case scenarios using latest techniques.



Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Acro Design and Engineering to SEAC on 01-10-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Residential Group Housing Project at Plot No. - GH-04, Sector-5, Aditya World City, Shahpur Bamheta, District-Ghaziabad by M/s AAPL Projects Private Limited.
2. Total plot area of the project is 22,576.63 m² and proposed built-up- area is 1, 44,904.30 m².
3. Salient features of the project:

S. N.	Description	Proposed
1.	Total Plot Area	22,576.63 m ²
2.	Total Built-up Area	144904.30 m ²
3.	Green Area	4197.75 m ² (Approx 18.50 % of the total plot area)
4.	Water Requirement Construction Phase Operational Phase	2028.66 KL (STP Treated Water/ Private Tankar) 267.42 KLD
5.	Fresh Water Requirement	134.57 KLD
6.	Wastewater Generation	Approx 165.33 KLD
7.	Capacity of STP	300 KLD (MBBR Technology)
8.	Solid Waste Generation	1139.62 kg/day
9.	Parking Facilities Required Total Parking required Total parking proposed	740 ECS 818 ECS
10.	Power Demand & Source	3914 KW from UPPCL
11.	Back up (DG sets)	04 Nos. of DG sets of total capacity 5000 KVA (3 x 1500 KVA + 1 x 500 kVA)
12.	Building Height	101.825 m
13.	RWH Pits	4 pits (RWH Tank – 18.50 KLD), RWH Calculation at Slide No.38
14.	Project Cost	230 Crores
15.	Expected Date of Completion	7 Years as per the map approved from GDA/RERA

4. Area details of the project:

AREA DETAILS :		Sq.Mts.
1.	Area of Plot As per record	-
	Document Area	22576.63
	As per site condition	22576.63
	Area of Plot Considered	22576.63
2.	Deduction for	
	(a) Proposed roads	0.00
	(b) Any reservations	0.00
	Total(a + b)	0.00
3.	Net Area of plot (1 - 2) AREA OF PLOT	22576.63
	Plot Area For Coverage	22576.63
	Plot Area For FAR	22576.63
	Perm. FAR Area (2.50)	56441.58
	Basic Green Building FAR	2822.08
	Perm. Paid FAR Area (1.25)	28220.79
	Total Perm. FAR area with Paid FAR (3.75)	84662.37
	Green Building FAR against Paid FAR	1411.04
	Total Perm. FAR area (3.93)	88895.48
6.	Total Built up area permissible at:	
	Permissible Coverage area (40.00 %)	9030.65
	Proposed Coverage Area (38.74 %)	8746.80
	Total Prop. Coverage Area (38.74 %)	8746.80
	Balance coverage area (1.26 %)	283.85

5. Water requirement details:

Sr. No.	Description	Occupancy	Rate of water demand (lpcd)	Total Water Requirement (KLD)
A.	DOMESTIC WATER			
	Residential	2160	@86	185.76
	a) Staff (@5%)	108	@ 30	3.24
	b) Visitor (@10%)	216	@ 15	3.24
	TOTAL DOMESTIC WATER DEMAND			192.24 KLD
B.	HORTICULTURE	4197.75 m ²	6 liter/sqm/day	25.18
C	DG Cooling	-	-	50
	GRAND TOTAL			267.42 KLD

6. Waste Water details:

Particulars	KLD
Fresh Water Requirement	134.57
Flushing Water Requirement	57.67
Waste water Generated (80% of the Fresh water + 100% of the Flushing water)	165.33
STP Capacity (MBBR Technology)	300

7. Solid waste Generation details:

Sr. No.	Description	Occupancy	kg per capita per day	Waste generated (kg/day)
	Residential	2160	@ 0.50 kg/day	1080
	a) Staff (@5%)	108	@ 0.25 kg/day	27
	b) Visitor (@10%)	216	@ 0.15 kg/day	32.4
d.	HORTICULTURE	4197.75 m ²	0.2 kg/acres/day	0.22
	GRAND TOTAL			1139.62

8. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.No	Activities suggested by the communities during need assessment survey, for implementation	Estimated expenditure (In Crore)	1 st Year	2 nd Year	3 rd Year
1.	Providing the electric Vehicle transportation facility for the school kids at village Shahupur	0.30	0.10	0.10	0.10

	Bamheta, Mehrauli				
2.	Providing the computers & stationary items like Books, Pens, Pencils to the Students of Shahpur Bamheta, Mehrauli & other villages with in 5KM.	0.50	0.10	0.20	0.20
3.	Providing the medical facility (Camps) and healthy diet to pregnant BPL ladies for betterment of her child & herself in the Shahpur Bamheta, Mehrauli village	0.45	0.15	0.15	0.15
4.	Plantations on the gram Panchayat land/Govt School, Green Belt, Shahpur Bamheta, Mehrauli in Consultation With District Administration/Authorities	0.15	0.05	0.05	0.05
5.	Solar Lights in the village streets of Shahpur Bamheta, Mehrauli .	0.50	0.15	0.15	0.20
6.	Rain Water Harvesting (Govt. Schools/Roads side) in the village Shahpur Bamheta, Mehrauli and rejuvenation of pools /ponds in the surrounding areas.	0.15	0.05	0.05	0.05
Total		2.05			

9. The project proposal falls under category–8(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Ghaziabad.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally Signed by: Mr Ajay Kumar
Sharma
Member Secretary, SEIAA

Date: 03/12/2024

1106



सत्यमेव जयते

File No: 9388-9336

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Date 01/01/2025



To,

Shri Ravi Kant Upadhyay
M/s au real estate services private limited
Bharat Bhawan 10, New Rajdhani Enclave, Vikas Marh, Delhi-110092, EAST, DELHI, 110092
aurealestateprivatelimited734@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Sunflower Group Housing Project at Plot No.- GH-07, Sector-6, Aditya World City, Shahpur Bamheta, Pargana Dasna, District- Ghaziabad, U.P. by M/s AU Real Estate Services Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INFRA2/503021/2024 dated 25/10/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3812UP5623990N
(ii) File No.	9388-9336
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	8(b) Townships/ Area Development Projects / Rehabilitation Centres Proposed Sunflower Group Housing Project at Plot No. GH-07, Sector-6, Aditya World City, Shahpur Bamheta, Pargana Dasna, Ghaziabad, U.P. by M/s AU Real Estate Services Pvt.Ltd.
(vii) Name of Project	
(viii) Name of Company/Organization	au real estate services private limited
(ix) Location of Project (District, State)	GHAZIABAD, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/

EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 12-11-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 12-11-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 13-12-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant proposal to Shri Ravi Kant Upadhyay under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading. 2. Project proponent should ensure that there will be no use of “Single use of Plastic” (SuP). 3. In compliance to Hon’ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation. 4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time. 5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled. 6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law. 7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement. 8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. 9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same. 10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment. 11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority. 12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water. 13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts. 14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change. 15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards. 16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

S. No	EC Conditions
1.2	<p>1- The project proponent shall submit permission from competent authority for legal water source within a month.</p> <p>2- Plantation of saplings shall be carried out in green belt area earmarked as per relevant building bye-laws and as a part of tree plantation campaign “Ek Ped Ma Ke Naam” and the details of the same shall be uploaded in the Meri LiFE Portal (https://merilife.nic.in) as per OM no. F.No.IA3-22/3/2024-IA.III (E-241594) dated 24.07.2024.</p> <p>3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl’s school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.</p> <p>4- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system, washing etc. For reuse of water, irrigation sprinkler and drip irrigation system shall be installed and maintained for proper functioning. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.</p> <p>5- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.</p> <p>6- The project proponent shall install organic bio converter.</p> <p>7- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.</p> <p>8- A certificate signed by an officer not below the rank of ACF shall be submitted along with the EIA that the project does not lie with-in any protected area, National Park, Wild-Life Sanctuary and/or ESZ so declared as per the provisions of Wild-Life Protection Act 1972.</p> <p>9- The project proponent shall submit permission of CGWA for using ground water and display it on their website or proposal for obtaining water from alternative legal source of fresh water should be submitted to SEIAA within a month.</p> <p>10- Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted within the next 3 months.</p> <p>11- The project proponent shall explore the possibility of solar electrification beyond 10% and if it is possible, shall submit the details of solar power plans within the next 3 months.</p> <p>12- PP should display EC granted to them on their website.</p> <p>13- EC is granted with the condition that EC is valid only for the building plan which has been submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.</p> <p>14- In compliance to Hon’ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.</p> <p>15- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.</p> <p>16- Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>17- In case of violation of any EC conditions, this EC shall automatically deem to be cancelled.</p>

Standard EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
1.2	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightning etc.
1.3	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.4	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
1.7	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.8	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
1.9	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
1.10	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2.2	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
2.3	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.

S. No	EC Conditions
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
2.5	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
2.6	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
2.7	Wet jet shall be provided for grinding and stone cutting.
2.8	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
2.9	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
2.10	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
2.11	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
2.12	For indoor air quality the ventilation provisions as per National Building Code of India.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
3.2	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.3	Total fresh water use shall not exceed the proposed requirement as provided in the project details.

S. No	EC Conditions
3.4	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.5	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
3.6	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
3.7	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
3.8	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
3.9	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
3.10	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
3.11	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
3.12	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
3.13	All recharge should be limited to shallow aquifer.
3.14	No ground water shall be used during construction phase of the project.
3.15	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
3.16	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.

S. No	EC Conditions
3.17	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
3.18	No sewage or untreated effluent water would be discharged through storm water drains.
3.19	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
3.20	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
3.21	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
4.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
5.2	Outdoor and common area lighting shall be LED.
5.3	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate

S. No	EC Conditions
	fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
5.4	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5.5	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
5.6	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

6. Waste Management

S. No	EC Conditions
6.1	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.
6.2	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
6.3	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
6.4	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
6.5	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6.6	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
6.7	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
6.8	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

S. No	EC Conditions
6.9	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.10	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Cover

S. No	EC Conditions
7.1	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
7.2	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
7.3	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
7.4	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

8. Transport

S. No	EC Conditions
8.1	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
8.2	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

9.

S. No	EC Conditions
9.1	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

10. Human Health Issues

S. No	EC Conditions
10.1	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
10.2	For indoor air quality the ventilation provisions as per National Building Code of India.
10.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
10.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
10.5	Occupational health surveillance of the workers shall be done on a regular basis.
10.6	A First Aid Room shall be provided in the project both during construction and operations of the project.

11. Miscellaneous

S. No	EC Conditions
11.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
11.2	ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
11.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

S. No	EC Conditions
11.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
11.5	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
11.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
11.7	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
11.8	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
11.9	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
11.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11.11	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
11.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
11.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
11.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
11.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The

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S. No	EC Conditions
	project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
11.17	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
11.18	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Specific Conditions

S. No	EC Conditions
12.1	The project proponent shall develop R& D facilities to develop their own technologies for propylene and polypropylene processing.

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Ambiantal Global Pvt. Ltd., Lucknow to SEAC on 12-11-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sunflower Group Housing Project at Plot No.- GH-07, Sector-6, Aditya World City, Shahpur Bamheta, Pargana Dasna, District- Ghaziabad, U.P. by M/s AU Real Estate Services Pvt. Ltd.
2. Total plot area of the project is 35727 m² and proposed built-up- area is 213914.72 m².
3. Maximum number of floors will be 2B+G+30 & Project cost is 330 Crore.
4. Salient features of the project:

S.No.	Description	Proposed
1.	Total Plot Area	35727 m2
2.	Net Plot Area after deduction of roads & others etc	35469.28 m2
3.	Total Built-up Area	213914.72 m2
4.	Green Area	5386.11 m2 (Approx 15 % of the total plot area)
5.	Water Requirement Construction Phase Operational Phase	2994.80 KL (STP Treated Water/ Private Tankar) - Copy of signed MOU for STP treated water will be provided 407.18 KLD (Township Supply)
6.	Fresh Water Requirement	227.41 KLD
7.	Wastewater Generation	279.38 KLD
8.	Capacity of STP	335 KLD (MBBR Technology)
9.	Solid Waste Generation	1971.51 kg/day
10.	Parking Facilities Required Total Parking required Total parking proposed	1141 Nos 1397 Nos
11.	Power Demand & Source	5070 KVA from UPPCL
12.	Back up (DG sets)	04 Nos. of DG sets of total capacity 5250 KVA (1 x 2000 KVA + 2 x 1250 kVA + 1 x 750 kVA)
13.	Maximum Building Height	108 m
14.	RWH Pits	5 pits (RWH Tank – 16.97 KLD), RWH Calculation at Slide No.36
15.	Project Cost	330 Crores
16.	Expected Date of Completion	5 Years

5. Area details of the project:

AREA DETAILS :		Sq.Mts.
1.	Area of Plot As per record	-
	Document Area	35727.00
	As per site condition	35469.28
	Area of Plot Considered	35469.28
2.	Deduction for	
	(a)Proposed roads	0.00
	(b)Any reservations	0.00
	Total(a + b)	0.00
3.	Net Area of plot (1 - 2) AREA OF PLOT	35469.28
	Plot Area For Coverage	35469.28
	Plot Area For FAR	35469.28
	Perm. FAR Area (2.50)	88673.20
	Perm. Paid FAR Area (1.25)	44088.23
	5% GREEN BUILDING FAR AREA	4433.66
4.	Total Perm. FAR area with Paid FAR (3.75)	133009.81
	Total Perm. FAR area (3.875)	137433.46
	Total Paid Proposed FAR Area	44088.23
5.	Total Built up area permissible at:	
	Permissible Coverage area (40.00 %)	14187.71
	Proposed Coverage Area (22.64 %)	8028.97
	Total Prop. Coverage Area (22.64 %)	8028.97
	Balance coverage area (17.36 %)	6158.74

6. Water requirement details:

S. No.	Description	Occupancy	Rate of water demand (lpcd)	Total Water Requirement (KLD)
A.	DOMESTIC WATER			
	Residential	3650	@86	313.9
	a) Staff (@5%)	183	@ 30	5.49
	b) Visitor (@10%)	365	@ 15	5.48
	TOTAL DOMESTIC WATER DEMAND			324.87
B.	HORTICULTURE	5386.11 m ²	6 liter/sqm/day	32.31
C	DG Cooling	-	-	50
	GRAND TOTAL			407.18 KLD

7. Waste Water details:

Particulars	KLD
Fresh Water Requirement	227.41
Flushing Water Requirement	97.46
Waste water Generated (80% of the Fresh water + 100% of the Flushing water)	279.38
STP Capacity (MBBR Technology)	335

8. Solid Waste Generation details:

S. No.	Description	Occupancy	Kg per capita per day	Waste generated (kg/day)
	Residential	3650	@ 0.50 kg/day	1825
	a) Staff (@5%)	183	@ 0.25 kg/day	91.5
	b) Visitor (@10%)	365	@ 0.15 kg/day	54.75
d.	HORTICULTURE	5386.11 m ²	0.2kg/acres/day	0.26
	GRAND TOTAL			1971.51

9. Action Plan as per Ministry's O.M. dated 30/09/2020:

S.No.	Activities suggested by the communities during need assessment survey, for implementation	Estimated expenditure (In Crore)	1 st Year	2 nd Year	3 rd Year
1.	Provide the Wheel Chair, Stretchers & Ambulance facility for Government Hospital, Ghaziabad as per the requirement with the coordination of CMO/District Authorities of Ghaziabad	0.25	0.05	0.10	0.10

2.	Adoption of Park and Green Belt at Sector-6 in the Township area of Aditya World City Ghaziabad. Development & Maintenance of the Park and development of open gym in the Park with the coordination of Township Developers/Concern Authority of Ghaziabad.	1.25	0.25	0.50	0.50
3.	Provide the Solar Lights in village streets Shahpur Bamheta, Mehrauli with the coordination of Nagar Nigam/ Municipal Corporation	0.35	0.07	0.14	0.14
4.	Rejuvenation of the Ponds to nearby villages, which is identified by the state government. Rejuvenation will be done with the help of district authorities/State Authorities.	0.50	0.10	0.20	0.20
5.	Skill development (Carpentry, Welding, Tailoring & computer courses) for the local communities will be done through Government organization like ITI & NGOs etc.	0..30	0.06	0.12	0.12
Total		2.65			

10. The project proposal falls under category–8(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Ghaziabad.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.in)**
6. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally Signed by: Mr Ajay Kumar Sharma
Member Secretary, SEIAA

Date: 03/01/2025

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Mr. P.S. Chaudhary,
G.M.,
10, New Rajdhani Enclave,
Adjacent to Preet Vihar Metro Station,
Vikas Marg, New Delhi-110092.

Ref. No. S.S./Praya/SEAC/1602/2012/DD(D)

Date: 07 October, 2013

Sub: Environmental Clearance for Township Project "Aditya World City" at Village-Shahpur, Bamheta, NH-24, Ghaziabad, U.P. Ms Agarwal Associated (Promoters) Ltd.

Dear Sir,

Please refer to your letter dated 16-05-2013, 15-07-2013, 06-08-2013, 23-07-2013 & 31-08-2013 addressed to the Secretary, SEAC, Directorate of Environment Govt. of UP on the subject as above. Regarding proposed terms of reference a presentation was made by the Consultant M/s Grass Root Research & Creation India(P) Ltd. representative of the project proponents before the State Level Expert Appraisal Committee meeting dated 31-08-2013 and the committee was given to understand that:-

1. The Project proposal falls under category -8b of EIA Notification, 2006 (as amended) and will be located at Khasra No. 1619, 1622, 1623, 1625, 1670, 1671/1, 1671/2, 1672, 1673, 1674, 1734, 1735, 1736, 1737, 1738, 1739, 1744, 1745, 1746, 1747/1, 1747/2, 1747/3, 1747/4, 1748, 1749, 1750, 1751, 1752/1, 1752/2, 1753, 1754, 1755, 1756/1, 1756/2, 1756/3, 1757, 1757/4, 1757/1, 1759/2, 1759/1, 1760-1767, 1770-71, 1826-1835, 1836/1, 1836/2, 1837-38, 1839/1, 1839/2, 1839/3, 1840-1843, 1866-1870, 1910-1911, 1912/1, 1912/2, 1913-1984, 19971998, 2000-2015, 2016/1, 2016/2, 20172026, 2027/1, 2027/2, 2028/10, 2028/7, 2028/9, 2028/11, 2028/4, 2028/2, 2029/1, 2029/3, 2029/4, 2030-2013, 2032/4, 2032/3, 2033/1, 2033/4, 2033/2, 2033/1, 2034/1, 2034/2, 2035, 2036/1, 2037-2039, 2040/1, 2040/2, 2040/3, 2041-2050, 2051/1, 2051/2, 2052, 2053/1, 2054-2056, 2057/1, 20060-2065, 2248, 2257-2261-2295, 2354, 2364-2375, Village-Shahpur, Bamheta, NH-24, Ghaziabad, U.P. Ms Agarwal Associated (Promoters) Ltd.
2. The total project/plot area and proposed built-up area of the project are respectively 7,47,435.0 mt sq. and 13,95,596.098 mt sq.
3. The FAR to be achieved are 11,09,386.31 sqm.
4. Parking facility is proposed for 8630 ECS.
5. The total water requirement is proposed as 5536 KLD & Total Fresh water requirements is proposed as 3778 KLD from Municipal Corporation.
6. The total waste water generation is proposed as 4,641 KLD to be treated in STP of 5550 KLD capacity.
7. Total power requirement is proposed as 32000 KVA to be supplied by PVVNL.
8. 10 X 1000 of DG Sets are proposed for power backup.

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E.C. for Township Project "Aditya World City" at Village- Shahpur, Bamheta, NH-24, Ghazalabad, U.P. Mr Agarwal Associated (Promoters) Ltd.

9. Green area of the proposed project is 1,73,674.338 sqm.
10. Quantity of MSW to be generated is proposed as 32,591.55 Kg/day.
11. The total no of proposed RWH pits are 27.
12. All internal roads are proposed to be at least 9 meter wide.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting held on 31-08-2013 the State Level Environment Impact Assessment Authority in its Meeting held on 30-09-2013 has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following general and specific conditions:-

a. **General Conditions:**

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.

E.C. for Township Project "Aditya World City" at Village- Shahour, Namaha, NH-24, Ghazabad, U.P. M/s Anarwal Associates (Promoters) Ltd.

18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.

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E.C. for Township Project "Aditya World City" at Village- Shahpur, Hamirpur, NH-24, Ghazipur, U.P. Mr Agarwal Associated (Promoters) Ltd.

38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department of concerned authority.
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
48. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
49. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
50. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
51. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
52. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
53. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
54. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
55. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
56. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
57. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
58. E-Waste Management should be done as per MoEF guidelines.

E.C. for Township Project "Aditya World City" at Village - Shahpur, Dambeta, NH-14, Ghazalbad, U.P. M/s Anarwal Associated (Promoters) Ltd.

59. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
60. The use of suitably processed plastic waste in the construction of roads should be considered.
61. Displaced persons shall be suitably rehabilitated as per prescribed norms.
62. Dispensary for first aid shall be provided.
63. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
64. Diesel generating set stacks should be monitored for CO and HC.
65. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
66. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
67. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
68. An energy audit should be annually carried out during the operational phase and submitted to the authority.
69. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
70. Appropriate safety measures should be made for accidental fire.
71. Smoke meters should be installed as warning measures for accidental fires.
72. Project falling with in 10 Km. area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco- sensitive zone is not earmarked.

b. Specific Conditions:

1. Provisions of roads across the proposed township shall be made for the purpose of nearby villagers.
2. Any village facilities/routes, falling within or around the project site, shall not be obstructed due to construction/operation of the project. An affidavit to this effect should be submitted by the project proponent to the Authority.
3. Local village bodies around the project site should be duly informed about the project proposal and environmental clearance granted in the matter.
4. If any of wetlands/ponds exit within the project area as per revenue records, it should be protected and maintained and brought to the notice of forest department/SEIAA for directions".
5. Digging of basement shall be undertaken in consultation with District Administration/Mining Department in view of structural safety of adjacent buildings.
6. Rain water harvesting pits should be calculated on the basis of 50 mm/hour rain intensity.
7. Sprinkler to be used for curing and quenching during construction phase. No ground water to be used during construction and operation phase.
8. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within three month) on need base assessment study in the study area. Income generating measures which can help

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K.C. In-charge Project "Aditya World City" at Village - Shahrav. Bembhita, NH-24, Ghaziabad, U.P. Mr. Anurag Anand (Promoter) Ltd.

- in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The programme can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmes shall be specified.
9. Separate parking shall be provided for township and commercial areas.
 10. Use of LEDs should be explored in place of CFL. Solar light is to be provided in the common areas with 50% of them may be with dual power.
 11. All internal and peripheral roads should be minimum 9 m. wide and all entry & exit should be bell mouth shaped.
 12. The three tier Green Belt shall be raised all around the plant site which shall comprise of not less than 33% of the total area. The project proponent shall ensure that the density of trees shall be not less than 2500 per ha and rate of survival of plantation shall be not less than 80%. The selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
 13. Wheel wash arrangement is to be made at exit point during construction phase.
 14. STP to be constructed during construction phase. 100% waste water is to be treated in STP conforming to prescribe standards of receiving body or designated use. Monitoring of STP to be done weekly till its stabilizations then monthly. To discharge excess treated waste water into public drainage system/drain permission from the competent authority to be taken before prior to any discharge.
 15. LIG & EWS housing to be provided as per Ghaziabad Development Authority Norms.
 16. Provision for 100% Rain Water Harvesting in the project premises shall be made. RWH shall be initially done only from the roof top. RWH from green and other open areas shall be done only after permission from CGWB. No. of rain water harvesting pits shall be increased towards open area.
 17. Dedicated guest parking at stilt should be provided.
 18. Management of manure shall be adequately undertaken.
 19. Stack Height should be calculated based on combined Gen-sets capacity and shall be higher than the tallest building in the project.
 20. The total excavated soil will be completely utilized at project site for leveling and back filling. The top soil generated during basement construction will be used for plantation and green area development. The management of surplus soil, if any, will be transported and managed in Eco-friendly manner and the plan will be submitted within 3 month.
 21. Crèche to be provided during the construction and operation phase.
 22. Provision of separate dedicated room to be made for senior citizen commensurate with proper amenities (TV, music system, indoor games etc.) for end user in and around the club house.
 23. E-waste shall be managed as per e-waste notification. Temporary storage at secure place shall be made till it is given to recycler approved by CPCB. Temporary storage for MSW for two days shall be provided.

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E.C. for Township Project "Aditya World City" at Village- Shahpur, Ramheta, NH-24, Ghaziabad, U.P. Mr. Azarwal Associated (Promoters) Ltd.

- 24. Post project monitoring for air, water (surface+ ground), Stack (including CO and HC) Noise of D.G. sets, STP to be carried out as CPCB Guidelines.
- 25. Adequate Ventilation arrangement for the basement shall be undertaken along with installation of CO Monitors.
- 26. The basement should be constructed in consultation with CGWB to avoid infringement of water table.
- 27. An area of 500 mt. radius around is to be treated as no-development zone as required/prescribed/identified under law and should be kept as buffer/no activity zone. The proposed site should not be a part of any no-development zone as required/prescribed/identified under law."
- 28. Arrangement should be made for guard for collection of storm water.
- 29. Detailed MSW Management plan including collection and transportation is to be submitted within 03 month.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Ghaziabad. In case of violation, it would not be effective and would automatically be stand cancelled.

You are also directed to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deemed to be cancelled.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary. Necessary statutory clearances should be obtained and submitted before start of any construction activity.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in the matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.


(J. S. Yadav)

Member Secretary, SEIAA

No...../Praya/SEAC/1602/2012/DD(D) Dated: As above
Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.

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E.C. for Township Project "Ailtra World City" at Village, Shabour, Bamba, NII-24, Ghaziabad, U.P. M/s Agerwal Associated (Promoters) Ltd.

2. Dr. P.L. Ahuja Rai, Advisor, IA Division, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Ghaziabad.
5. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
6. Deputy Director, Regional office, Meerut, Directorate of Environment.
7. Copy to Web Master/ guard file.

(O. P. Varma)
Secretary, SEAC/
Director (I/C), Environment

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri P.S. Chaudhary,
G.M,
10, New Rajdhani Enclave,
Adjacent to Preet Vihar Metro Station,
Vikas Marg, New Delhi- 110092

Ref. No. 119 /Parya/SEIAA/1602/2020

Date 12 June, 2021

Sub: Extension of validity regarding- Environmental Clearance of Integrated Township "Aditya World City" at Village-Shahpur, Bamheta, Dasna, District- Ghaziabad., M/s Agarwal Associates (Promoters) Ltd. File No. 1602/Proposal No. SIA/UP/MIS/99976/2021

Dear Sir,

Please refer to your application dated 25-02-2021 & 23-03-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of U.P. Regarding Extension of Environmental Clearance of Integrated Township "Aditya World City" at Village-Shahpur, Bamheta, Dasna, District- Ghaziabad., M/s Agarwal Associates (Promoters) Ltd.

This is to inform you that the project case was considered in 537st SEAC meeting held on 07-04-2021. Wherein, The committee noted that the environmental clearance for the above proposal was issued by SEIAA, U.P. vide letter no. 1555/PARYA/SEAC/1602/2012/DD(D) dated 07/10/2013 for plot area 7,47,435 m2 and built up area 13,95,596.098 m2. The validity of Environment clearance letter dated 07/10/2013 expired on 06/10/2020. The project proponent applied for extension of validity on 24/02/2021 as per MoEF&CC notification no. S.O. 4254(E) dated 27th November, 2020.

Subsequently, the project case was considered in 472th SEIAA meeting held on 03-06-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendations of the SEAC to extend the validity of Environmental Clearance letter dated 07/10/2013 for the period of 03 years i.e. 07/10/2020 to 06/10/2023.

Rest All the contents mentioned in Environmental Clearance letter no. 1555/PARYA/SEAC/1602/2012/DD(D) dated 07/10/2013 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ashish Tiwari)

Member Secretary, SEIAA

Ref. No. /Parya/1602/2020 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, JorBagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

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File No: 8873-8330

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Date 20/06/2024



To,

Shri Prahalad Singh
M/s AGARWAL ASSOCIATES PROMOTERS LIMITED
Village-Shahpur, Bamheta, Pargana-Dasna, Tehsil & district-Ghaziabad, U.P. , Shahpur Bamheta,
GHAZIABAD, UTTAR PRADESH, , 201002
prahalad@agarwalassociatesgroup.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Integrated Township Project "Aditya World City" at Khasra No.- 1619, 1622, 1623, 1625, 1670, 1671/1, 1671/2,1672, 1673, 2292, 2293, 2294, 2295, 2354,2364 , 2365 , 2366 , 2367, 2368 , 2369 , 2370 , 2371 ,2372, 2373 , 2374 , 2375 , Village Shahpur, Bamheta Ghaziabad, M/s Agarwal Associates (Promoters) Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/INFRA2/466358/2024 dated 20/03/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B3812UP5485066N
(ii) File No.	8873-8330
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	8(b) Townships/ Area Development Projects / Rehabilitation Centres Proposed Integrated Township Project " Aditya World City" at village Shahpur, Bamheta Ghaziabad (U.P.) by M/s Agarwal Associates (Promoters) Ltd.
(vii) Name of Project	AGARWAL ASSOCIATES PROMOTERS LIMITED
(viii) Name of Company/Organization	GHAZIABAD, UTTAR PRADESH
(ix) Location of Project (District, State)	SEIAA
(x) Issuing Authority	No
(xi) Applicability of General Conditions as per	

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 17-05-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 17-05-2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 06-06-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto in its meeting dated 11-03-2024 and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal to Shri Prahalad Singh under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Since this is Township and Area Development project in which area for different purposes has been allotted, separate Environmental Clearance shall be taken for Group housing & commercial development including health centre etc. having built-up area more than 20,000 sqm as per the provision of EIA Notification 2006 (as amended). 2. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading. 3. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP). 4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation. 5. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time. 6. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled. 7. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law. 8. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement. 9. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit to the forest department and concerned regulatory authority and ensure their survival and sustainability. 10. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same. 11. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment. 12. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority. 13. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.

S. No	EC Conditions
	<p>14. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.</p> <p>15. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.</p> <p>16. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.</p> <p>17. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.</p>
1.2	<p>1- The project proponent shall submit the details of STP like no. of modules etc.</p> <p>2- The project proponent shall ensure to plant broad leaf trees of local and indigenous species and their maintenance. The CPCB guidelines in this regard shall be followed.</p> <p>3- The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same like water harvesting pits and carbon sequestration parks / designed ecosystems .At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted to SEIAA.</p> <p>4- The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.</p> <p>5- The project proponent shall submit within the next 3 months the details of segregation plan of MSW.</p> <p>6- The project proponent shall ensure that waste water is properly treated in STP and treated water should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharge and shall be done with necessary permissions from concerned authorities.</p> <p>7- Under any circumstances untreated sewage shall not be discharged to municipal sewer line or any nearby water body.</p> <p>8- The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per air act 1981 (as amended) and the Construction and Demolition Waste Management Rules, CAQM guidelines.</p> <p>9- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.</p> <p>10- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</p> <p>11- Provision for charging of electric vehicles as per the guidelines of GoI / GoUP should be submitted within the next 3 months.</p> <p>12- PP should display EC granted to them on their website. 6-monthly compliance report should be displayed on their website and to be given every six month to residents / occupants of the building.</p> <p>13- EC is granted with the condition that EC is valid only for the building plan which has been</p>

S. No	EC Conditions
	<p>submitted by PP for seeking EC. In case approved building plan is different from the one submitted for seeking EC then this EC will stand null and void.</p> <p>14- In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.</p> <p>15- DG sets shall be gas based and Guidelines issued by CAAQMS for NCR region regarding the use of DG sets during construction and operational phase should be followed.</p> <p>16- The project proponent shall install organic bio converter.</p> <p>17- Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.</p> <p>18- The effluent from STP after tertiary treatment shall be subjected to ozonation to avoid foul smell.</p> <p>19- The project proponent shall submit within the next 3 months the details of solar power plans for solar electrification beyond 10% within the project.</p> <p>20- The Bio Medical Waste shall be disposed in nearest CBWTF as per the govt issued guidelines in this regard.</p>

Standard EC Conditions for (Townships/ Area Development Projects / Rehabilitation Centres)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
1.2	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc. as per National Building Code including protection measures from lightening etc.
1.3	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.
1.4	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
1.7	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.8	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project

S. No	EC Conditions
	proponents from the respective competent authorities.
1.9	The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
1.10	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
2.2	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
2.3	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
2.5	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
2.6	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
2.7	Wet jet shall be provided for grinding and stone cutting.
2.8	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
2.9	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
2.10	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and

S. No	EC Conditions
	shall conform to Environmental (Protection) prescribed for air and noise emission standards.
2.11	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
2.12	For indoor air quality the ventilation provisions as per National Building Code of India.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
3.2	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3.3	Total fresh water use shall not exceed the proposed requirement as provided in the project details.
3.4	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.5	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
3.6	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
3.7	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
3.8	Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
3.9	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
3.10	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents

S. No	EC Conditions
	and other best practices referred.
3.11	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
3.12	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
3.13	All recharge should be limited to shallow aquifer.
3.14	No ground water shall be used during construction phase of the project.
3.15	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
3.16	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
3.17	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, no treated water shall be disposed in to municipal drain.
3.18	No sewage or untreated effluent water would be discharged through storm water drains.
3.19	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
3.20	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
3.21	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
4.2	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
5.2	Outdoor and common area lighting shall be LED.
5.3	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
5.4	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
5.5	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
5.6	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

6. Waste Management

S. No	EC Conditions
6.1	A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

S. No	EC Conditions
6.2	Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
6.3	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
6.4	Organic waste compost/Vermiculture pit/Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.
6.5	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
6.6	Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
6.7	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
6.8	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
6.9	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.10	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Cover

S. No	EC Conditions
7.1	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
7.2	A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
7.3	Where the trees need to be cut with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.

S. No	EC Conditions
7.4	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

8. Transport

S. No	EC Conditions
8.1	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
8.2	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

9.

S. No	EC Conditions
9.1	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

10. Human Health Issues

S. No	EC Conditions
10.1	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
10.2	For indoor air quality the ventilation provisions as per National Building Code of India.
10.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
10.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking

S. No	EC Conditions
	water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
10.5	Occupational health surveillance of the workers shall be done on a regular basis.
10.6	A First Aid Room shall be provided in the project both during construction and operations of the project.

11. Miscellaneous

S. No	EC Conditions
11.1	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
11.2	ii. environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
11.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
11.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
11.5	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
11.6	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
11.7	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
11.8	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection)

S. No	EC Conditions
	Rules, 1986, as amended subsequently and put on the website of the company.
11.9	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
11.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
11.11	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during their presentation to the Expert Appraisal Committee.
11.12	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC).
11.13	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11.14	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
11.15	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
11.16	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
11.17	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
11.18	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Specific Conditions

S. No	EC Conditions
12.1	The project proponent shall develop R& D facilities to develop their own technologies for propylene and polypropylene processing.

Additional EC Conditions

N/A

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s Environmental and Technical Research Centre to SEAC on 17-05-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Integrated Township Project “Aditya World City” at Khasra No.- 1619, 1622, 1623, 1625, 1670, 1671/1, 1671/2, 1672, 1673, 2292, 2293, 2294, 2295, 2354, 2364, 2365, 2366, 2367, 2368, 2369, 2370, 2371, 2372, 2373, 2374, 2375, Village Shahpur, Bamheta Ghaziabad, M/s Agarwal Associates (Promoters) Ltd.
2. Environmental Clearance for the earlier proposal was granted by SEIAA, U.P. vide Ref. No. 1555/Parya/SEAC/1602/2012/DD(D) dated 07/10/2013 for the Plot area 7,47,435.0 sqm and built-up area is 13,95,596.098 sqm.
3. The standard terms of reference of the present proposal was issued through online Parivesh Portal on 10/10/2023 and EIA report submitted by the project proponent on 20/03/2024.
4. Details of constructed built-up area of the project site:
 - Approx 531814.413 sqm built-up area has been constructed against the proposed built-up area – 1395596.098 Sqm which is 38.10 % of total proposed built-up area.

S.No.	Particulars	Builtup Area (Sqm.)
01	Group Housing	375013.506
02	EWS/LIG	18709.147
03	School	12503.241
04	Plotted Area	112881.560
05	Health centre	1707.897
06	Temple	1390.832
07	Commercial-1	9308.230
08	Sub-Station	300.00
	Total	531814.413

5. Salient features of the project:

Item	Details
Name and Location of the Project	Proposed Integrated Township Project “Aditya World City” at Village: Shahpur, Bamheta, Ghaziabad, Uttar Pradesh
Developers of the project	M/s Agarwal Associates (Promoters) Ltd.
Total Plot Area	748695.0 sq. m. (74.86 Hectares approx)
Net Plot Area	747435 sq. m.
Built-up Area	13,95,596.098 sq. m
Total Water Requirement	It is estimated that the total water demand during the construction phase will be 60 KLD and during operation phase total water demand will be 5,536 KLD and Fresh water requirement is 3778 KLD.
Power Requirement	32,000 kVA, Source: Paschimanchal Vidyut Vitaran Nigam Ltd
Power Backup	DG sets of total capacity 1000 KVA (10 nos.)
Total Parking Proposed	Requirement : 6,749 ECS as per bye Laws Proposed : 8,630 ECS
Solid Waste to be Generated	32442.05 Kg/Day Municipal waste will be generated. Out of total 19465.23 Kg/Day will be the organic waste and 9.099 Kg/Day horticulture waste will be generated.
Rain water harvesting pits	27
Total Project Cost	INR 32500 Lakhs
Solar Lights	2880 KW Solar Panel

6. Land use details:

Sr.No.	Land Use	Area in Sqm	Area in Percentage(%)
1	Roof Top (Building , Covered Shed)	64428.90	8.62
2	Green Belt Area	27655.10	3.7
3	Road & Paved	92009.25	12.31
4	Open Area	563341.76	75.37

	Total	747435.00	100.00
7. Detailed area statement of the project:			
S. No.	Particulars	Area (in m ²)	
1	Total License Area	748695	
2	Area Under Ponds	1260	
3	Net Plot area	747435	
4	Area Under Master Plan of Ghaziabad	52,371.84	
	Master Plan Green Belt (30 m wide)	34,376.87	
	Master plan Road (45 m wide)	17,994.97	
5.	Net Planning Area	695,063.16	
	Plotted (A)	180,544.65	
	Total Group Housing including green area (B)	184,109.60	
	Group Housing	1,56,469.6	
	Green in Group housing	27,640	
	EWS/LIG (C)	18,575.52	
	Total Commercial area including green area (D)	31,766.89	
	Commercial	28,590.2	
	Green in commercial	3176.69	
	Public/semi public	52,171.44	
	Anganwadi (E)	1,538.37	
	Nursery School (F)	6,659.35	
	Primary school (G)	6,191.56	
	High school (H)	8,136.94	
	Inter collage (I)	12036.56	
	Health center (J)	3,293.91	
	Sub post office (K)	366.95	
	Police Chowki (L)	3,052.43	
	Rail Reservation Center (M)	451.80	
	Community Cum marriage Hall (N)	1,528.28	
	Temple (O)	1,038	
	Dustbins	960	
	Sub station	4,068.99	
	STP	3,591.50	
	Green/ open	73,589.62	
	Road area	154,305.44	
6	GC as per Ghaziabad Bye Laws		
	Total permissible & Proposed Ground Coverage	212,927.22	
	Plotted @60% of A	108,326.79	
	Group Housing @50% of B	64,438.36	
	Commercial @50% of D	15,883.45	
	Anganwadi @ 35% of E	538.43	
	Nursery School @40% of F	2,663.74	
	Primary School @ 35% of G	2,167.05	
	High School @ 35% of H	2,847.93	
	Inter college @ 35% of I	4,212.79	
	Health Centre @ 40% of J	1,317.56	
	Post Office @ 10% of K	36.69	
	Police chowki @ 10% of K	305.24	
	Rail Reservation Centre @ 10% of M	45.18	
	Community cum marriage hall @ 40% of N	611.31	
	Temple @ 40% of O	415.2	
	EWS/LIG @ 49.1%	9,117.50	
7	FAR as per Ghaziabad Bye Laws		
	Total Permissible and proposed FAR Area	11,09,386.31	
	Plotted @ 2.00	361,089.30	
	Group Housing @3.75	5,86761.00	
	Commercial Area @ 2.75	78,623.00	

	Anganwadi @1	1,538.37
	Nursery School @0.80	5,327.48
	Primary School @1	6,191.56
	High School @1.2	9,764.328
	Inter college @1.2	14,443.87
	Health Center @ 1.5	4,940.865
	Post office @ 0.10	36.695
	Police chowki @0.10	305.24
	Rail Reservation Center @ 0.10	45.18
	Rail Reservation Center @ 0.10	45.18
	Community cum marriage hall @ 1.5	2,292.42
	Temple @1.5	1,557
	EWS/LIG @2	36,470
8	Service Area	8,620.49
	Dustbins	960
	Sub station	4,068.99
	STP	3,591.50
9	Basement Area	2,77,589.30
10	Built Up Area	13,95,596.098
11	Total Landscape Area including water body green belt	173,674.338
	Water Body	
	Master Plan Green Belt	34,891.158
	Green in Group Housing	34,376.87
	Green in commercial	27,640
	G-1	3176.69
	G-2	3,733.28
	G-3	4,583.30
	G-3A	677.35
	G-4	711.58
	G-5	3,933.64
	G-6	222.51
	G-7	20095.95
	G- 8	827.97
	G- 9	4,663.79
	G-10	2,390.06
	G-11	1,587.92
	G-12	3,852.66
	G-13	10,321.87
		15,987.74

8. Solid waste details:

Facilities Provided	Waste generation norms per unit	Unit	Total waste generated (kg/day)
Residential	0.5 kg/cap/day	57495 persons	28747.5
Staff	0.25 kg/cap/day	12218 persons	3054.5
Health Centre (assuming 50) Bedded	Bio Medical Waste (0.38 kg/bed/day)	50 beds	19
	General Hospital waste (1.25/bed/day)	50 beds	75
	Staff (0.25kg/cap/day)	50	12.5
	Visitor (0.15kg/cap/day)	226	33.9
Visitors	0.15kg/cap/day	4267	640.05
Landscape waste (acres)	45.49 @ 0.2 kg/acre/day		9.099
Total solid waste generation			32,591.55

9. Action Plan as per Ministry's O.M. dated 30/09/2020:

Sr. No.	Programme	Proposed	1 st Year	2 nd Year	Expenditure
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		Activities			
	Rural Education Facility and Infrastructure Development	Upgradation of School infrastructure & Educational facilities- Provide Interactive smart class equipment's /gadgets/solar panels like desktop computers, projectors, Interactive White Boards and distributing study materials, school bags, sports equipment's etc. to students, Seating Benches, installation of potable water facilities, construction of sanitized toilets etc.	Rs. 155 Lakhs (Govt. school at Village: Shahpur Bamheta & Mahrauli) 30 nos potable water facilities - Rs. 40 lakhs, Solar panels installation- Rs. 25 lakhs, Rs 20 lakhs for desktop computers, projectors, Interactive White Boards and distributing study materials, school bags, sports equipment, white washing of school walls, Rs. 20 lakhs for construction of sanitized toilets, Rs 10 lakhs for E-learning setup. Rs 40 Lakhs for maintenance of School building, Furniture etc.	Rs. 105 Lakhs- (Govt school at Village: Girdharpur Sunarsi & Naiphal) 15 nos potable water facilities -Rs. 20 lakhs, Solar panels installation- Rs. 30 lakhs, Rs 10 lakhs for desktop computers, projectors, Interactive White Boards And distributing study materials, school bags, sports equipment, white washing of school walls, Rs. 12 lakhs for construction of sanitized toilets, Rs 8 lakhs for E-learning setup. Rs 25 Lakhs for maintenance of School building, Furniture etc.	260
2.	Community (Skill training And Livelihood)	Skill development for youth, Women empowerment- Organizing Training programs, center development for youth/residents, providing scholarship.	Rs. 50 Lakhs (Govt. school at Village: Shahpur Bamheta & Mahrauli) Rs. 30 lakhs allocated for Organizing training programs regarding EMP, Solid waste & fly ash management, environment monitoring, that will Benefited to approx. 150 youth and 100 women, Rs. 20 lakhs for scholarship to 30 students of village.	Rs. 50 lakhs (Village: Girdharpur Sunarsi & Naiphal) Rs. 25 lakhs allocated for Organizing training programs regarding EMP, Solid waste & fly ash management, environment monitoring, that will Benefited to approx. 150 youth and 100 women, Rs. 25.0 lakhs for scholarship to 30 students of village.	100
3.	Up gradation of healthcare facilities	Provision of oxygen cylinders, medical instruments etc.	Rs. 30 lakhs (Village: Girdharpur Sunarsi & Naiphal) Provision of 10 oxygen cylinders- Rs. 15 lakhs, Rs 10 lakhs for improving medical infrastructures, Rs. 10 lakhs for providing medical instruments, medicines, surgical kits etc.)	Rs. 50 Lakhs (Govt. school at Village: Shahpur Bamheta & Mahrauli) Provision of 20 oxygen cylinders- Rs. 30 lakhs, Rs 10 lakhs for improving medical infrastructures, Rs. 10 lakhs for providing medical instruments, medicines, surgical kits etc.)	80
4.	Plantation development	Plantation / Avenue plantation along roadside, tree plantation in nearby schools / colleges / vacant land/Panchayat bhavan / Govt Office, etc.	Rs. 20.5 Lakhs (1400 no's in Village: Girdharpur Sunarsi & Naiphal)	Rs. 27 Lakhs (2000 no's in Village: Shahpur Bamheta & Mahrauli)	47.5
				Grand Total (Rs)	487.5

10. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Ghaziabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy for Guard File.

(Sanjeev Kumar Singh)
Member Secretary, SEIAA

Signature Not Verified

Digitally Signed by: Member Secretary UP
Member Secretary, SEIAA

Date: 22/06/2024



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 638/सा0पत्रा0-273/225/2025

दिनांक 19/07/2025

सेवा में,

मुख्य पर्यावरण अधिकारी(वृत्त-1),
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: परियोजना M/s Divyansh and uppal LLP, Plot No. GH-3 Sector no. 6, Aditya World City, Ghaziabad Uttar Pradesh Pin code - 201002 के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 17.07.2025 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्यानुसार परियोजना में निम्न कमियाँ पायी गयीं:-

"It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cost sensor, two anti-smog gun are required whereas only one anti-smog gun is found at the location and one DG SET is installed in which dual fuel and RECD are not installed also length of stack height is not full fill of according to CAQM norms also constructed building and Building material are not properly cover with the help agri-shed net fence. In view of the above, it is hereby proposed to issue a show cause notice to the project proponent, seeking explanation as to why action should not be initiated against the project for non-compliance."

आख्यानुसार परियोजना के विरुद्ध रु0 20,000/- अधिरोपित करने एवं 30,000/- प्रतिदिन की दर से अनुपालन न किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

[Handwritten Signature]
क्षेत्रीय अधिकारी
[Handwritten Initials]

परियोजना M/s Divyansh and uppal LLP, Plot No. GH-3 Sector no. 6, Aditya World City , Ghaziabad Uttar Pradesh Pin code - 201002 के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने के सम्बन्ध में संस्तुति।

परियोजना का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 17.07.2025 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री आलोक मिश्रा, साईट इन्चार्ज उपस्थित थे। निर्माणाधीन स्थल का क्षेत्रफल लगभग 10789.8 वर्ग मी०, है। निरीक्षण आख्या संलग्न है। निरीक्षण आख्यानसार परियोजना में निम्न कमियाँ पायी गयी:-

"It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cost sensor, two anti-smog gun are required whereas only one anti-smog gun is found at the location and one DG SET is installed in which dual fuel and RECD are not installed also length of stack height is not full fill of according to CAQM norms also constructed building and Building material are not properly cover with the help agri-shed net fence. In view of the above, it is hereby proposed to issue a show cause notice to the project proponent, seeking explanation as to why action should not be initiated against the project for non-compliance."

निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत है:-



परियोजना के विरुद्ध अधिरोपित की जाने वाली पर्यावरणीय क्षतिपूर्ति सम्बन्धी गणना:-

मा० आयोग द्वारा अपने संख्या 18015/01/2022-MERD-Vol-IV/1884-1905 दिनांक 01.01.2025 द्वारा "Standard Schedule for Environmental Compensation (EC) Charges in Closure Directions/sealing orders issued by the Commission" जारी किया गया है, जिसके अन्तर्गत Construction & Demolition Projects / activities की श्रेणी में उल्लेखित मुख्य अंश निम्नवत् है:-

(III) Construction & Demolition Projects / activities
1. Non-registration on the web-portal of the concerned SPCB / DPCC:-
<ul style="list-style-type: none"> Rs. 1,20,000 for projects with total area construction < 20,000 sq. mtr. Rs.2,40,000 for projects with total area construction > 20,000 sq. mtr.
2. Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out (only of project is registered on web portal)
<ul style="list-style-type: none"> Rs. 20,000 for projects with total area construction < 20,000 sq. mtr. Rs. 40,000 for projects with total area construction > 20,000 sq. mtr.
3. Non-deployment of prescribed no. of anti-smog guns:-

Rs. 7,500 for each anti-smog gun not deployed at the site x N {N- No. of days of violation(Since the day the unit has been established to be in violation, till the date of closure of activities)}
4. Ineffective dust mitigation measures (with respect to provision of wind barkers / dust screens / covering of construction materials and debris etc.)
<ul style="list-style-type: none"> Rs. 7,500 for plot area < 500 sq. mtr. X N Rs. 15000 per day for plot area > 500 & upto 20,000 sq. mtr. x N Rs. 30,000 per day for plot area > 20,000 sq. mtr. x N
{N- No. of days of violation(Since the day the unit has been established to be in violation, till the date of closure of activities)}
5. Transportation of materials / C&D waste in uncovered vehicles:-
Rs. 7500/- for each vehicle on each such occasion.

तदनुसार इकाई के विरुद्ध अधिरोपित किये जाने वाली पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार है:-

क्र० सं०	उल्लंघन का विवरण	गणना	पर्यावरणीय क्षतिपूर्ति(रु०)
1.	Non-registration on the web-portal of the concerned SPCB / DPCC <ul style="list-style-type: none"> Rs. 1,20,000 for projects with total area construction < 20,000 sq. mtr. Rs.2,40,000 for projects with total area construction > 20,000 sq. mtr. 	डस्ट पोर्टल पर पंजीकरण मौजूद है।	लागू नहीं है।
2.	Self-audit reports not uploaded on the web portal and / or video fencing of the project boundary not being carried out (only of project is registered on web portal) <ul style="list-style-type: none"> Rs. 20,000 for projects with total area construction < 20,000 sq. mtr. Rs. 40,000 for projects with total area construction > 20,000 sq. mtr. 	परियोजना स्थल का कुल ऐरिया < 20,000 sqm.	20,000/-
3.	Non-deployment of prescribed no. of anti-smog guns:- 7,500 for each anti-smog gun not deployed at the site x N {N- No. of days of violation(Since the day the unit has been established to be in violation, till the date of closure of activities)}	परियोजना स्थल 10000 वर्ग मी० से ज्यादा है। अतः नियमानुसार दो एन्टी स्मोग गन होने चाहिये परन्तु परियोजना स्थल पर एक ही एन्टी स्मोग गन मौजूद था।	Rs. 7,500 Per Day
4.	Ineffective dust mitigation measures (with respect to provision of wind barkers / dust screens / covering of construction materials and debris etc.) <ul style="list-style-type: none"> Rs. 7,500 for plot area < 500 sq. mtr. X N Rs. 15000 per day for plot area > 500 & upto 20,000 sq. mtr. x N Rs. 30,000 per day for plot area > 20,000 sq. mtr. x N 	परियोजना का निर्माण एरिया < 20,000 sqm	Rs. 15000 Per Day

5.	<p><u>Violations of Direction / Regulations on DG sets</u> Rate of EC charges for each DG set for each day of violation- Rs. 7,500 for DG Sets between 20 - 125 kW capacity Rs. 15,000 for DG Sets > 125 kW but < 800 kW capacity Rs. 25,000 for DG Sets of 800 kW or higher capacity</p>	परियोजना स्थल पर 01 डी0जी0 सेट 125 kva का पाया गया जिसमें आर0ए0सी0डी0, डयूल फयूल किट स्थापित नहीं है एवं स्टैक हाइट सी0ए0क्यू0एम0 मानको को पूर्ण नहीं कर रहा है।	Rs. 7,500 Per Day
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उपरोक्त तथ्यों को दृष्टिगत रखते हुये परियोजना के विरुद्ध रू0 20,000/- अधिरोपित करने एवं 30,000/-प्रतिदिन की दर से अनुपालन न किये जाने की तिथि तक पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 में वर्णित प्राविधानों के अन्तर्गत कारण बताओं नोटिस जारी किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Ashvani
(अश्वनी चौधरी)
जे0आर0एफ0

Anshul
(अंशुल शर्मा)
सहा0पर्या0अभि0

क्षेत्रीय अधिकारी

Subil S



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

Name of Unit / Entity	M/S Divyansh and uppat L.P.	
Name of MD / Director Owner/Manager/Owner	Name: Alok Mishra. Designation: Project Incharge. Mob. No- 8654996035 Email Id- alokmishra078@gmail.com	
Full postal address	Plot No. 6H-3, Sector NO. 6, Aestya World city, Ghaziabad, Uttar Pradesh. - 201002	
Plot Size of construction/demolition	10789.8 SQ Meters.	
Whether registered on respective SPCB Web Portal of respective SPCB	Yes	
Whether Self-certification of the project has been done	Last Self-certification of the project has been done in 01/01/2025	
Whether PM 2.5 & 10 sensors installed at this site	Not installed	
Whether PTZ cameras for video fencing installed at the site	Installed	
Physical Compliance of Self-certification		
Total area of construction	10789.8 SQ Meters.	
Total No. of anti-smog guns On Basis of Area Under Construction Below 5000 SQM – Not required 5000-10000 SQM – One 10000-15000 SQM – Two 15000-20000 SQM – Three More than 20000 SQM – Atleast Four	Required	Deployed
	2	1
DG Set Status No. Of DG set & Capacity	RECD NO	Duel Fuel NO
	1 DG-SET (125 KVA)	

6. In view of observations whether recommended for Show Cause/Closure (With

क्षेत्रीय कार्यालय: आई०एन०एस०-०२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन नं० – ०१२०-४१६०१०८

मुख्यालय : टी०सी०-१२वी, विभूति खण्ड, गोमती नगर, लखनऊ -२२६०१०

Website – www.uppcb.up.gov.in, e-mail : roghaziabad@uppcb.in



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

Reason): "It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cost sensor, two anti-smog gun are required whereas only one anti-smog gun is found at the location and one DG-Set is installed in which dual-fuel and RECD kit are not installed also length of stack height is not full fill of according to CAQM norms. also construction building and building material are not properly covered with the help of agri-net net fence. In view of above, it is hereby proposed to issue a show cause notice to the project-proprietor seeking explanation as to why action should not be initiated against the project for non-compliance"

Name and Signature of inspecting official: <i>Ashwani Chaudhary</i>	Name and Signature of representative of Opposite party: <i>Alok Mishra</i>
Contact No. (Mobile): <i>8858672736</i>	Contact No. (Mobile): <i>8654896035</i>
Designation : <i>(J.R.F.)</i>	Email Id: <i>alokmishra078@gmail.com</i>
Signature : <i>Ashwani</i>	Signature : <i>Refusal to signature.</i>

Note:-

- 1) Wherever possible, adequate documentary proof of violations of Commission's Directions/ relevant rules/ regulations including evidenced photographs should be submitted with this report on the SAME DAY on which site inspection has been done.

30 प्र० प्रदूषण नियंत्रण बोर्ड,

टोपी-12वीं विभूति खण्ड,
गोमती नगर, लखनऊ

संख्या

दिनांक H32580 / सी-1 / सी-2386 / का०/०नो०-वायु/2025

दिनांक 11/09/25

M/s Divyansh and Uppal LLP,
Plot No.-GH-03, Sector-06,
Aditya World City,
Ghaziabad
Mob. No.-8654996035

यह कि M/s Divyansh and Uppal LLP, Plot No.-GH-03, Sector-06, Aditya World City, Ghaziabad एक हाऊसिंग परियोजना है जो कि उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत राज्य बोर्ड से सहमति प्राप्त किया जाना प्राविधानित है।

यह कि परियोजना का निरीक्षण बोर्ड के प्राधिकृत अधिकारियों द्वारा दिनांक-17.07.2025 को श्री आलोक मिश्रा, सार्जेंट इंजीनियर की उपस्थिति में किया गया। निरीक्षण आख्यानानुसार परियोजना में निम्न कमियां पायी गयीं:-

"It has been found that the project has not set up proper arrangements to control air pollution. During the inspection, it was found that the project is not installed low cast sensor, two anti-smog guns are required whereas only one anti-smog gun is found at the location and one DG Set is installed in which diesel fuel and RECD are not installed also length of stack height is not full fill of according to CAQM norms also constructed building and Building material are not properly cover with the help agri-shed net fence. In view of the above, it is hereby proposed to issue a show cause notice to the project proponent seeking explanation as to why action should not be initiated against the project for non-compliance. "

तत्कम में क्षेत्रीय अधिकारी, गाजियाबाद द्वारा परियोजना के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा परियोजना द्वारा किये जा रहे वायु प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31 ए के अन्तर्गत निहित शक्तियों के अनुसरण में परियोजना के निर्माण कार्य के संचालन को रोका जाये।

2

जिला क्षेत्रीय अधिकारी, गाजियाबाद की अध्यक्षता में आयोजित बैठक में उपस्थित अधिकारियों (पर्यावरण), अग्निशमन, प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को पदव्यवस्थापन अधिकारी M/s Divyanshi and Uppal LLP Plot No. GH-03, Sector-06, Aditya World City Ghaziabad के निर्माण कार्य को प्रतिबंधित करने के लिए आवश्यक कार्यवाही करने के लिए आवश्यक नोटिस जारी किया जाता है -

1. ज्ञात कि क्या M/s Divyanshi and Uppal LLP Plot No. GH-03, Sector-06, Aditya World City, Ghaziabad के निर्माण कार्य को प्रतिबंधित कर दिया जाये?

उक्त पर अधिकाधिक/रफटीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित कर अध्यक्ष की रिपोर्ट में पर्यावरण के विरुद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिसूचित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दो अवसरों में इसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी की अनुमति से जारी।

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ANAND KUMAR ANAND
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(र०के० आनन्द)
पर्यावरण अभियन्ता, प्रभारी वृत्त-1

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।



पर्यावरण अभियन्ता, प्रभारी वृत्त-1



क्षेत्रीय कार्यालय-उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 781

18/07/2025

दिनांक 18/07/2025

M/s Utility Estates Private Limited
Group Housing Project Urban Home,
Vill - Shahpur Bamheta Mehrauli, Pargana Dasna,
Tehsil and District - Ghaziabad.
Email ID-prahalad@agarwalassociatesgroup.com

President
Urban Home Apartment Owner
Association, Vill - Shahpur Bamheta
Mehrauli, Pargana Dasna,
Tehsil and District - Ghaziabad.
E-Mail:-maintenance.uha0a@gmail.com

विषय:-मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक 01.07.2025 के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। अवगत हो कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू0पी0 एवं अन्य पारित आदेश दिनांक 01.07.2025 के क्रम में आपकी परियोजना स्थल का निरीक्षण इस कार्यालय के अधिकारी द्वारा दिनांक 18.07.2025 को किया गया। निरीक्षण के परिपेक्ष्य में निम्नलिखित बिन्दुओं पर सूचनाएँ/अनुपालन प्रेषित किये जाने हेतु निर्देशित किया जाता है:-

1. निरीक्षण के दौरान पाया गया कि आपकी परियोजना इकाई में 500 के0वी0ए0 क्षमता के 02 डी0जी0 सेट्स स्थापित/संचालित है, जबकि परियोजना को निर्गत सहमति जल एवं वायु दिनांक 25.11.2021 के अनुसार मात्र 01 डी0जी0 सेट क्षमता 500 के0वी0ए0 के संचालन हेतु अनुमति निर्गत की गयी है, कृपया कारण स्पष्ट करें।
2. परियोजना में स्थापित डी0जी0 सेट्स से सम्बद्ध चिमनियों की ऊंचाई निर्धारित मानको के अनुरूप नहीं पायी गयी, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं सी0ए0क्यू0एम0 द्वारा जारी निर्देशों का उल्लंघन है।
3. परियोजना के निर्माण कार्य प्रारम्भ करने की तिथि एवं इकाई को राज्य बोर्ड द्वारा निर्गत प्रथम सहमति दिनांक 25.11.2021 से पूर्व परियोजना से जनित घरेलू उत्प्रवाह के शुद्धिकरण हेतु की गयी व्यवस्था का पूर्ण विवरण अभिलेखों सहित प्रेषित करें।
4. परियोजना में स्थापित सीवेज ट्रीटमेन्ट प्लाट (एस0टी0पी) हेतु स्थापित फ्लोमीटर (इनलेट व आउटलेट) की लॉगबुक विगत 03 माह की छायाप्रति।
5. परियोजना को राज्य बोर्ड द्वारा जारी सशर्त सहमति जल एवं वायु में निहित शर्तों की अनुपालन आख्या।

अतः आपको निर्देशित किया जाता है कि उपरोक्त निर्देशों के क्रम में वाछित सूचनाएँ/अनुपालन आख्या इस कार्यालय को प्रेषित किया जाना सुनिश्चित करें, अन्यथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के अन्तर्गत की गयी किसी भी कार्यवाही का उत्तरदायित्व परियोजना संचालको स्वयं का होगा।

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ प्रेषित।

Digitally
Signed by
Ankit Singh
Date:
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क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

26/09/25

Annexure R-11

UTILITY ESTATES PRIVATE LIMITED

CIN: U45202DL2001PTC113391

Regd. Office: 11, New Rajdhani Enclave, Vikas Marg, Delhi-110092

Phone: 011-43432201 Fax: 011- 43432302

Email: utilityestates1979@gmail.com

दिनांक: 25.09.2025

सेवा में

श्रीमान क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
आई०एन०एस०-2, सेक्टर-16, वसुन्धरा,
गाजियाबाद-201012

U-110
U-132

विषय: आपके पत्र संख्या 781/एनजीटी-247/2025 दिनांक 02.08.2025 के सम्बन्ध में।

महोदय,

सविनय निवेदन यह है कि हमें आपका उपरोक्त पत्र प्राप्त हुआ है। आपके उपरोक्त पत्र के विषय में एक विचाराधीन ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यूपी एवं अन्य में पारित आदेश दिनांक 01.07.2025 का जिक्र किया गया है परन्तु उसके सम्बन्ध में कोई भी दस्तावेज हमें नहीं दिये गये है। कृपया करके हमें उपरोक्त केस से सम्बन्धित सभी दस्तावेज एवं आदेशों की छायाप्रति प्रदान करने की कृपा करें। तथ्य इस प्रकार हैं कि हमारे द्वारा ग्रुप हाउसिंग प्रोजेक्ट अर्बन होम्स का निर्माण ग्राम शाहपुर बम्हैटा, गाजियाबाद में किया गया था। निर्माण करने के उपरान्त गाजियाबाद विकास प्राधिकरण के द्वारा उपरोक्त प्रोजेक्ट के सम्बन्ध में सम्पूर्ति प्रमाण पत्र जारी किया गया था।

सम्पूर्ति प्रमाण पत्र प्राप्त होने के उपरान्त उपरोक्त ग्रुप हाउसिंग प्रोजेक्ट को उसकी एसोसिएशन ऑफ अपार्टमेन्ट ओनर्स को दिनांक 04.12.2021 को हस्तान्तरित कर दिया गया था। प्रोजेक्ट हस्तान्तरित होने की दिनांक से एसोसिएशन ऑफ अपार्टमेन्ट ओनर्स, प्रोजेक्ट में स्थापित सभी प्रकार की व्यवस्थाओं, facilities and amenities के संचालन एवं रख-रखाव का कार्य कर रही है तथा प्रोजेक्ट के सभी आवंटियों से कॉमन एरिया मेन्टीनेन्स चार्जेज वसूल कर रही है।

इस तथ्य के प्रति पूर्वाग्रह के बिना कि कम्पनी ने पहले ही परियोजना को एसोसिएशन ऑफ अपार्टमेन्ट ओनर्स को सौंप दिया है, हमारी कम्पनी के पास उपलब्ध रिकॉर्ड/जानकारी के अनुसार आपके उपरोक्त पत्र का प्रस्तरवार उत्तर निम्नवत् है।

1. Consent to Operate dated 25.11.2021 जारी करते समय, प्राधिकरण के द्वारा सम्पूर्ति प्रमाण पत्र जारी करते समय एवं उपरोक्त प्रोजेक्ट, एसोसिएशन ऑफ अपार्टमेन्ट ओनर्स को दिनांक 04.12.2021 को हस्तान्तरित करते समय प्रोजेक्ट में केवल एक DG Set (500KVA Capacity) स्थापित एवं संचालित था। इसलिए Consent to Operate में केवल एक DG Set का विवरण दिया गया था।

2. हमारी कम्पनी के पास उपलब्ध रिकॉर्ड/जानकारी के अनुसार, परियोजना में स्थापित DG Set की चिमनी की ऊँचाई निर्धारित मानकों के अनुरूप है। कृपया आप निरीक्षण के द्वारा इस तथ्य की पुष्टि करें।
3. परियोजना में निर्माण कार्य प्रारम्भ करने की तिथि से पूर्व कोई घरेलू उत्प्रवाह नहीं हो सकता था क्योंकि उस समय परियोजना की भूमि खाली थी। राज्य बोर्ड द्वारा निर्गत प्रथम सहमति दिनांक 25.11.2021 के पूर्व से ही एसटीपी संचालित था तथा परियोजना में जनित घरेलू उत्प्रवाह के शुद्धिकरण का कार्य एसटीपी के माध्यम से किया जा रहा था। इस सम्बन्ध में उदाहरण के तौर पर एसटीपी की दो टेस्ट रिपोर्ट दिनांक 25.11.2019 एवं 10.01.2020 संलग्न कर रहे हैं।
4. परियोजना के हस्तान्तरण के उपरान्त परियोजना में स्थापित एसटीपी का संचालन एसोसिएशन ऑफ अपार्टमेंट ओनर्स के द्वारा किया जा रहा है। एसटीपी में स्थापित पलोमीटर (Inlet and Outlet) की पिछले 3 महीने की लॉगबुक की छायाप्रति एसोसिएशन ऑफ अपार्टमेंट ओनर्स के द्वारा ही प्रदान की जा सकती है, क्योंकि प्रोजेक्ट हस्तान्तरण की दिनांक 04.12.2021 से परियोजना एसोसिएशन ऑफ अपार्टमेंट ओनर्स के नियन्त्रण एवं कब्जे में है।
5. परियोजना में राज्य बोर्ड द्वारा जारी सशर्त जल एवं वायु की सहमति में निहित शर्तों की अनुपालन आख्या एसोसिएशन ऑफ अपार्टमेंट ओनर्स के द्वारा प्रदान की जा सकती है, क्योंकि परियोजना हस्तान्तरण की दिनांक 04.12.2021 से परियोजना एसोसिएशन ऑफ अपार्टमेंट ओनर्स के नियन्त्रण एवं कब्जे में है।

आपसे निवेदन है कि कम्पनी को भेजे जाने वाले सभी पत्र कम्पनी के पंजीकृत कार्यालय 11, न्यू राजधानी एन्क्लेव, विकास मार्ग, दिल्ली-110092 पर ही भेजें ताकि पत्र हमें समयानुसार प्राप्त हो सके। आपने उपरोक्त पत्र को प्रोजेक्ट साईट पर प्रेषित किया हुआ है और अब हमारा कोई भी व्यक्ति प्रोजेक्ट साईट पर उपलब्ध नहीं होता है तथा आपने अपने उपरोक्त पत्र में कम्पनी का ईमेल आईडी भी गलत लिखा है। कृपया करके अपने रिकॉर्ड में सही ईमेल आईडी दर्ज करें जोकि इस प्रकार है— Email: utilitystates1979@gmail.com

कृपया करके उपरोक्त सूचनाओं एवं दस्तावेजों को अपने संज्ञान में लेने का कष्ट करें। आपकी अति कृपा होगी।

सधन्यवाद!

संलग्नक: उपरोक्तानुसार।

प्रार्थी

मैसर्स यूटिलिटी स्टेट्स प्राइवेट लिमिटेड

अधिकृत हस्ताक्षरकर्ता

प्रतिलिपि:— श्रीमान मृख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, टीसी-12वी,
विभूति खण्ड, गोमती नगर, लखनऊ-226010



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 221/...../NGT.243/2025

दिनांक 02/08/2025

M/s Utility Estates Private Limited
Group Housing Project Urban Home,
Vill - Shahpur Bamheta Mehrauli, Pargana Dasna,
Tehsil and District - Ghaziabad.
Email ID-prahalad@agarwalassociatesgroup.com

President
Urban Home Apartment Owner
Association, Vill - Shahpur Bamheta
Mehrauli, Pargana Dasna,
Tehsil and District - Ghaziabad.
E-Mail:-maintenance.uhaoa@gmail.com

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 01.07.2025 के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य पारित आदेश दिनांक 01.07.2025 के क्रम में आपकी परियोजना स्थल का निरीक्षण इस कार्यालय के अधिकारी द्वारा दिनांक 18.07.2025 को किया गया। निरीक्षण के परिपेक्ष्य में निम्नलिखित बिन्दुओं पर सूचनाएँ/अनुपालन प्रेषित किये जाने हेतु निर्देशित किया जाता है:-

1. निरीक्षण के दौरान पाया गया कि आपकी परियोजना इकाई में 500 के०वी०ए० क्षमता के 02 डी०जी० सेट्स स्थापित/संचालित है, जबकि परियोजना को निर्गत सहमति जल एवं वायु दिनांक 25.11.2021 के अनुसार मात्र 01 डी०जी० सेट क्षमता 500 के०वी०ए० के संचालन हेतु अनुमति निर्गत की गयी है, कृपया कारण स्पष्ट करें।
2. परियोजना में स्थापित डी०जी० सेट्स से सम्बद्ध चिमनियों की ऊंचाई निर्धारित मानको के अनुरूप नहीं पायी गयी, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं सी०ए०क्यू०एम० द्वारा जारी निर्देशों का उल्लंघन है।
3. परियोजना के निर्माण कार्य प्रारम्भ करने की तिथि एवं इकाई को राज्य बोर्ड द्वारा निर्गत प्रथम सहमति दिनांक 25.11.2021 से पूर्व परियोजना से जनित घरेलू उत्प्रवाह के शुद्धिकरण हेतु की गयी व्यवस्था का पूर्ण विवरण अभिलेखों सहित प्रेषित करें।
4. परियोजना में स्थापित सीवेज ट्रीटमेन्ट प्लाट (एस०टी०पी०) हेतु स्थापित फ्लोमीटर (इनलेट व आउटलेट) की लॉगबुक विगत 03 माह की छायाप्रति।
5. परियोजना को राज्य बोर्ड द्वारा जारी सशर्त सहमति जल एवं वायु में निहित शर्तों की अनुपालन आख्या।

अतः आपको निर्देशित किया जाता है कि उपरोक्त निर्देशों के क्रम में वांछित सूचनाएँ/अनुपालन आख्या इस कार्यालय को प्रेषित किया जाना सुनिश्चित करें, अन्यथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के अन्तर्गत की गयी किसी भी कार्यवाही का उत्तरदायित्व परियोजना संचालको स्वयं का होगा।

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

Digitally
(अंकित) Signed by
Ankit Singh
Date: 2025.08.02
14:01:02
40330

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

Anshul_A2024



ITS TESTING LABORATORY (P) LTD.

Laboratory: A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P.)
 An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory
 Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
 contact@itslab.in, itrlab@gmail.com
 +91 9911659800, 93505780312, 09958849764, 07210888634



TC-11181

TEST REPORT

Waste Water Sample Analysis

Report Code: FWPL00108

Issue Date 25/11/2019

Issue To: M/S. URBAN HOMES PROJECT
 Shahpur, Bamheta, NH-24, Ghaziabad, U.P.

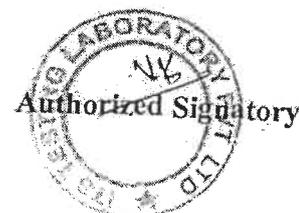
	SAMPLING & ANALYSIS
Sample Description	: STP Outlet
Sample Drawn On	: 19/11/2019
Sample Drawn By	: ITS Representative
Sampling Plan & Procedure	: IS:3025 (Part-1) & APHA 23rd Edition
Sample Quantity	: 1 Liter in Pet Bottle & 300ml in BOD Bottle
Weather Condition	: Clear
Sample Received On	: 19/11/2019
Analysis Duration	: 19/11/2019 to 25/11/2019

TEST RESULTS

S.No.	Parameter	Test Method	Results	Units	Limit as Per CPCB Norms
1.	pH	IS-3025 (Part-11)	7.50	-	5.5-9.0
2.	Colour	IS-3025 (P-04)	<1.0	Hazen	-
3.	Odour	IS-3025 (P-05)	Objectionable	-	-
4.	Total Dissolved Solids (TDS)	IS-3025 (P-16)	860	mg/l	-
5.	Total Hardness (as CaCO ₃)	IS-3025 (P-21)	164	mg/l	-
6.	Chemical Oxygen Demand (as O ₂)	IS-3025 (P-58)	56	mg/l	250
7.	Biological Oxygen Demand (as O ₂)	IS-3025 (P-44)	12	mg/l	30

End Of The Report

Mela
 Checked By



Terms & Conditions

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY (P) LTD.

Laboratory: A-114, Sector-80, Phase-II, Noida, Gautam Budh Nagar - 201305, (U.P.)
 An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory
 Website: www.itslab.in, Email: itslaboratorypvtltd@gmail.com, info@itslab.in,
 contact@itslab.in, itlrelab@gmail.com
 +91 9911659800, 93505780312, 09958849764, 07210888634



TC-11181

TEST REPORT

Waste Water Sample Analysis

Report Code: FWPL00161

Issue Date 10/01/2020

Issue To: M/S. URBAN HOMES PROJECT
 Shahpur, Bamheta, NH-24, Ghaziabad, U.P.

SAMPLING & ANALYSIS

Sample Description	: STP Outlet
Sample Drawn On	: 04/01/2020
Sample Drawn By	: ITS Representative
Sampling Plan & Procedure	: IS:3025 (Part-1) & APHA 23rd Edition
Sample Quantity	: 1 Liter in Pet Bottle & 300ml in BOD Bottle
Weather Condition	: Clear
Sample Received On	: 04/01/2020
Analysis Duration	: 04/01/2020 to 10/01/2020

TEST RESULTS

S.No.	Parameter	Test Method	Results	Units	Limit as Per CPCB Norms
1.	pH	IS-3025 (Part-11)	7.0	-	5.5-9.0
2.	Colour	IS-3025 (P-04)	<1.0	Hazen	-
3.	Odour	IS-3025 (P-05)	Objectionable	-	-
4.	Total Dissolved Solids (TDS)	IS-3025 (P-16)	853	mg/l	-
5.	Total Hardness (as CaCO ₃)	IS-3025 (P-21)	168	mg/l	-
6.	Chemical Oxygen Demand (as O ₂)	IS-3025 (P-58)	52	mg/l	250
7.	Biological Oxygen Demand (as O ₂)	IS-3025 (P-44)	17	mg/l	30

End Of The Report

Mela
 Checked By


 Authorized Signatory

Terms & Conditions

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

GSIH, 20/01/20

AGARWAL ASSOCIATES (PROMOTERS) LIMITED

CIN : U51909DL1986PLC023729

Regd. Office : 10, New Rajdhani Enclave, Vikas Marg, Delhi-110092

Phones : 011-43432222, 43432210

Email : aapllimited1979@gmail.com

Date: 28.06.2025

CONSENT TO OPERATE COMPLIANCE REPORT

To,

The Regional Officer,
Regional Office, Ghaziabad
Uttar Pradesh Pollution Control Board,
Sector-16, Vasundhara,
Ghaziabad, Uttar Pradesh.

A-698

Subject: Compliance report of Air & Water Consent
196588/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 Dated: 21/12/2023.

Sir,

We are complying all the given conditions in consent. The point wise compliance of Consent conditions are as follows:

S. No.	Condition				Reply
1	This CCA Agarwal Associates (Promoters) Limited granted for the period from 02/01/2024 to 31/12/2028 and valid for manufacturing of following products.				Point is noted.
	S. No.	Product	Quantity	Unit	
	1	Group Housing Project	Total Plot Area 747435 SQM, Builtup Area- 1395596.098SQ M.	Metric Tonnes/Day	
2	Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended: -				
	i	The daily quantity of effluent discharge (KLD): -			Domestic waste water is being treated in STP having capacity of 1000 KLD and then treated water from STP is being utilised in horticulture. STP Inlet and Outlet analysis report is attached as Annexure- 1. However Two STPs of 700 KLD each are installed in Group Housing Projects i.e. Plot No. GH-01 (Luxuria Estate) & Plot No. GH-06 (City Apartments) situated in the Integrated Township Project i.e. Aditya World City situated at Shahpur Bamheta, Ghaziabad Uttar Pradesh, which have already been handed over to the
		Kind of Effluent.	Quantity (KLD)	Treatment facility	
		Domestic	1200 KLD	STP	
				Discharge point	Generated Domestic effluent is being treated in STP of 2x700 KLD and 1x1000 KLD installed within premises. Treated

Conclusion
be kept with file
ABG

Uttar Pradesh
28/06/2025



				effluent is being reused in gardening/flushing as much as possible.	respective Association of Apartment Owners.		
ii	Trade Effluent Treatment and Disposal: -The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality. In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.				This is a Integrated Township project.		
iii	The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time: -				This is an Integrated Township project.		
Industrial Effluent Quality Standard							
	S. No	Parameter	Standard				
iv	Sewage Treatment and Disposal: - The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.				Domestic waste water is being treated in Sewage treatment plant then utilised in horticulture purposes.		
v	The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.				STP Inlet and Outlet analysis report is attached as Annexure- 1 .		
	S. No	Parameter	Standard				
3.	Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended: -						
i.	The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards				DG Sets are installed in Group Housing Projects i.e. Plot No. GH-01 (Luxuria Estate) & Plot No. GH-06 (City Apartments) situated in the Integrated Township Project i.e. Aditya World City situated at Shahpur Bamheta, Ghaziabad Uttar Pradesh, which have already been handed over to the respective Association of Apartment Owners.		
Air Pollution Source Details					Refer 3(i) above		
	S. No.	Air Pollution Source	Type of fuel	Stack no		Cont rol Device	Height of Stack
	1	2x700KV ADG sets	PNG, HSD	1...3		Sulp hur	As per applic



		&1x1000K VA Sets				Diox ide		able norms	
Emission Quality Standards									
Sr. No.		Stack No.		Parameter		Standards			
1		1...3		Sulphur Dioxide		As per applicable norms			
In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately									
ii		The unit will not use any type of restricted fuel.							
iii.		Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows: - Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.							
The unit will not use any type of restricted fuel.									
Standard s for Noise level in db(A) Leq		Industrial Area		Commer cial Area		Residen tial Area		Silence Zone	
		Da y tim e	Ni ght ti me	Da y tim e	Ni ght ti me	Da y tim e	Ni gh t tim e	Da y tim e	Nig ht tim e
		75	70	65	55	55	45	50	40
4.		Essential documents to be submitted by the Industry/Unit: - (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986. (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.							
5.		Competent Authority reserves the right to change/modify/add any time any condition of this CCA.							
6.		Unit has to comply with the following specific & general conditions. Non-compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.							
7.		In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar							
		Refer 3(i) above							
		Refer 3(i) above							
		Refer 3(i) above							
		Conditions noted.							
		Condition noted.							
		Point is noted.							
		Point is noted and complied as per instruction issued by Department of Environment, Forest and Climate							



	Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL: - http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent will be revoked by the Board.	Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL: - http://www.upecp.in/TrainingSession.aspx Bank guarantee already submitted.
8.	If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months' time failing which CTO will be revoked.	Already obtained No objection for ground water abstraction from Uttar Pradesh Ground Water Department. UPGWNOC enclosed as Annexure -2 .
General Conditions:		
1.	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	This is an Integrated Township project.
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	This is an Integrated Township project.
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Domestic waste water is being treated in Sewage treatment plant then utilised in horticulture purposes. There is no Industrial waste water generated.
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Condition noted.
5.	The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof	It is being done as per rules.
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Point is noted & is being complied
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Condition noted.
8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted.



9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Refer 3(i) above.
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.	Condition noted & will be complied as per guideline.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Point is noted.
Specific Conditions:		
1.	The unit shall not abstract the ground water under any circumstances without prior permission from the UPGWD. Water shall be obtained from legally permissible sources only. If the project fails to comply with this condition, then this consent shall automatically stand revoked.	Already obtained NOC for ground water abstraction from Uttar Pradesh Ground Water Department. UPGWNOC enclosed as Annexure - 2.
2.	The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Point is noted.
3.	The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.	Point is noted. This is an Integrated Township Project.
4.	The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf .	Domestic waste generation being treated in STP and then utilised in horticulture.
5.	The Unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.	Noted.
6.	The Unit shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.	Point is noted.
7.	At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.	Noted.



8.	The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also, independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.	Point is noted & complied.
9.	The Unit should be operated in such a way so that there is no adverse impact on public and environment.	Point is noted.
10.	The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For greenbelt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.	Point is noted & complied.
11.	This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.	Point is noted.
12.	The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.	Point is noted.
13.	The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Sewage treatment plant.	Point is noted.
14.	If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.	Point is noted.
15.	Unit shall install flow meters on inlet and final outlet of STP and maintain log book.	Point is noted & complied.
16.	Project shall maintain records regarding generation & disposal of municipal solid waste and submit necessary permission from competent authority for disposal of solid waste generated in project.	Condition noted.
17.	At the Unit site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.	Point is noted & complied.
18.	This consent is only valid for emission generated from DG Sets. Project shall obtain CTE before installing any other source of emission i.e. DG Sets etc.	Point is noted.
19.	The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	Point is noted.
20.	Unit shall comply with Board's OM dated 27-02-2020 regarding stringent norms in CEPI areas.	Point is noted.
21.	Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months' time along with the proposal for proposed plantation.	Point is noted.



22.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.	Point is noted.
23.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.	Point is noted.
24.	Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	Point is noted.
25.	Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.	Point is noted. Refer Point 3(i) above
26.	Project shall ensure to maintain MLSS in aeration tank of STP.	Condition noted.
27.	Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.	Condition noted. Refer Point 3(i) above
28.	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.	Condition noted.
29.	The project shall ensure compliance of the orders passed by the Hon'ble National Green Tribunal, New Delhi.	Point is noted.
30.	Project Proponent shall also install digital water metres connected to central Concerned of UPPCB/CPCB.	Point is noted.
31.	In respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.	Point is noted & being complied.
32.	Project shall install Dual plumbing systems and recycling of treated gray water for toilet flushing, floor washing, gardening to reduce around 30% of fresh potable water requirement.	Point is noted & being complied.
33.	Environmental compensation, if any, imposed against the project will be deposited by the PP.	Point is noted.

Authorised Signatory



M/s Agarwal Associates (Promoters) Limited
Integrated Township "Aditya World City",
Village- Shahpur Bamheta,
Dasna, District-Ghaziabad



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas-Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web. : www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/EPA/14356/2025	Date of Report: 10/05/2025
Name /Address/Type of Industry	M/s Agarwal Associated (Prometers) Limited "Aditya World City" Village: Shahpur, Bamheta, NH-24 District: Ghaziabad (U.P.)

SAMPLE DETAILS

1	Water/ Waste Water	Waste Water	5	Packing Condition	Sealed
2	Sample Description	STP Outlet	6	Sample Collected by	ETRC
3	Sample received date	07.05.2025	7	Sample Collection date	07.05.2025
4	Sample Quantity	2.0 liters	8	Analysis Start Date	07.05.2025
				Analysis End Date	10.05.2025

TEST RESULT

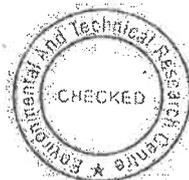
Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500H ⁺	7.4	1 - 14
2	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part - 16): 2023	824.0	10 - 40000
3	Total Suspended Solid (TSS)	mg/l	APHA 24 th Ed. 2023 - 2540 D	18.0	5.0 - 20000
4	Bio-chemical Oxygen Demand (BOD)	mg/l	IS: 3025 (Part - 44): 1993 Reaffirmed: 2019	9.4	1.0 - 150000
5	Chemical Oxygen Demand (COD)	mg/l	IS: 3025 (Part - 58): 2006 Reaffirmed: 2022	36.0	2.0 - 600000
6	Total Phosphorous as P	mg/l	APHA 24 th Ed. 2023 - 4500 - P - D	0.32	0.1 - 1500
7	Total Kjeldahl Nitrogen	mg/l	APHA 24 th Ed. 2023 - 4500 - N _{org} - B+C	BDL	2.0 - 1200
8	Oil & Grease	mg/l	APHA 24 th Ed. 2023 - 5520 A+D	BDL	5.0 - 200
9	Faecal Coliform	MPN/100 ml	IS: 1622 - 1981 Reaffirmed: 2019	32.0	<2.0 - 1.6 x 10 ⁷

BDL = Below Detection Limit

..... END OF REPORT

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Dr. Ritu Garg)
QM



ANNEXURE-2 1171

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG030628

VALID FROM 31/12/2023 TO 12/05/2027

Serial No.: 202211000327			
Name of the Owner	PRAHALAD SINGH		
Address of the Applicant	Integrated Township, Aditya World City, Village-Shahpur, Bamheta, Dasna, District-Ghaziabad	Application No.	GZBD0823RIF0178
Date of Submission	11/11/2022	Specimen Signature	
Company Name	ADITYA WORLD CITY M/s AGARWAL ASSOCIATES (PROMOTER)	Company Address	VILL SHAHPUR BAMHETA, PARGANA DASNA Distt GHAZIABAD
Location Particulars			
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	N/A
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2017		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	120.00
Purpose of well	Infrastructural	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	12.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	52.00
Date of Energization (In Case of Electric Pump)		01/04/2017	
Maximum Allowable Rate of Withdrawal (m³/hr.):	52.00	Maximum Allowable Running Hours Per Day:	18.00
Maximum Allowable Annual Extraction of Ground Water:	341640.00	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Our UPGWD NOC No. REG034017 which was Valid From 12/05/2017 TO 11/05/2022.		
Against Case			

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :24/05/2024

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO OBJECT ON CERTIFICATE FOR SINKING OF EXISTING WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO OBJECT ON CERTIFICATE NO: REG038797
VALID FROM 31/12/2023 TO 12/05/2027

Seria No : 202211000329			
Name of the Owner	PRAHALAD SINGH		
Address of the Applicant	Integrated Township, Aditya World City, Village Shahpur, Bamheta, Dasna, District Ghaziabad	Application No	GZBD0823R F0179
Date of Submission	11/11/2022	Specimen Signature	
Company Name	ADITYA WORLD CITY M/s AGARWAL ASSOCIATES (PROMOTE)	Company Address	VILL SHAHPUR BAMHETA, PARGANA DASNA Distt GHAZIABAD
Location Particulars			
District	Ghaziabad	Block	Municipal Corporation/Nagar Nigam, Ghaziabad
Plot No /Khasra No	Existing Land document attached	Municipality/Corporation	N/A
Ward No /Holding No			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2017		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	120.00
Purpose of well	infrastructure	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	HP of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr)	40.00
Date of Energization (in Case of Electric Pump)		01/04/2017	
Maximum Allowable Rate of Withdrawal (m ³ /hr):	40.00	Maximum Allowable Running Hours Per Day:	20.00
Maximum Allowable Annual Extraction of Ground Water:	292000.00	Recharge Required	0.00
Reason for renewal of N O C एन ओ सी के नवीनीकरण का कारण	Our UPGWD NOC No REG029763 which was Valid From 12/05/2017 TO 11/05/2022		
Against Case			

- This No Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at S (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf
- Order of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at S (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- (7) In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell/tube well used on land for measuring the water level by lowering the tape/sonder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6"
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime to facilitate shallow as well as deeper ground water aquifer monitoring
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals
- For measurement of water level sonder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours
- A detailed report regarding coordinates, reduced level (with respect to mean sea level), depth, zone tapped and assembly used should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- The ground water quality has to be monitored twice in a year during pre monsoon (May/June) and post monsoon (October/November) periods. Quality may be analyzed from NABL approved lab. Besides, one sample (1 l capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis
- A Permanent display board should be installed at piezometer/Tube well site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification
- Any other site specific requirement regarding safety and access for measurement may be taken care of
- (11) Any other condition(s) that may be imposed by the concerned Authority
- (12) In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation

• **SPECIFIC CONDITIONS:**

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) / Federation Indian Chamber of Commerce and Industry (FICCI) / National Productivity Council (NPC) / PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means
 - iv) Construction of observation wells (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Monthly water level data shall be submitted online to the Ground Water Department, UP
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc) shall store the harvested rain water in surface storage tanks for use in the industry
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical / Petrochemical, Coal washeries, other hazardous units etc (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution
- (B) **Infrastructure User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :24/05/2024

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature

Annexure R-13



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppqb.up.gov.in, e-mail: roghaziabad@uppqb.in

संदर्भ संख्या : २२२/२०२५/२०२५

दिनांक ०२/०८/२०२५

M/s Agarwal Associates Promoters Limited Integrated Township "Aditya World City",
Village- Shahpur Bamheta, Dasna,
District-Ghaziabad.
E-Mail ID-Prahalad@agarwalassociatesgroup.com

विषय—मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 01.07.2025 के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य पारित आदेश दिनांक 01.07.2025 के क्रम में आपकी परियोजना स्थल का निरीक्षण इस कार्यालय के अधिकारी द्वारा दिनांक 18.07.2025 को किया गया। निरीक्षण के परिपेक्ष्य में निम्नलिखित बिन्दुओं पर सूचनाएँ/अनुपालन प्रेषित किये जाने हेतु निर्देशित किया जाता है:-

1. निरीक्षण के दौरान पाया गया कि आपकी परियोजना में कुल 05 डी०जी० सेट क्षमता क्रमशः 4x500 के०वी०ए० एवं 1x125 के०वी०ए० स्थापित/संचालित है, जबकि परियोजना को निर्गत सहमति जल एवं वायु दिनांक 21.12.2023 के अनुसार मात्र 03 डी०जी० सेट क्षमता 2x700 के०वी०ए० एवं 1x1000 के०वी०ए० के संचालन हेतु अनुमति निर्गत की गयी है, कृपया कारण स्पष्ट करें।
2. परियोजना में स्थापित 01 डी०जी० सेट क्षमता 1x125 के०वी०ए० पर ड्यूल फ्यूल किट अथवा आर०ई०सी०डी० की स्थापना नहीं की गयी है तथा कुल 05 डी०जी० सेट्स से सम्बद्ध चिमनियों की ऊँचाई निर्धारित मानको के अनुरूप नहीं पायी गयी, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं सी०ए०क्यू०एम० द्वारा जारी निर्देशों का उल्लंघन है।
3. परियोजना के निर्माण कार्य प्रारम्भ करने की तिथि एवं इकाई को राज्य बोर्ड द्वारा निर्गत प्रथम सहमति दिनांक 30.09.2021 से पूर्व परियोजना से जनित घरेलू उत्प्राह के शुद्धिकरण हेतु की गयी व्यवस्था का पूर्ण विवरण अभिलेखों सहित प्रेषित करें।
4. परियोजना में स्थापित सीवेज ट्रीटमेन्ट प्लाट (एस०टी०पी०) हेतु स्थापित फ्लोमीटर (इनलेट व आउटलेट) की लॉगबुक विगत 03 माह की छायाप्रति।

अतः आपको निर्देशित किया जाता है कि उपरोक्त निर्देशों के क्रम में वाञ्छित सूचनाएँ/अनुपालन आख्या इस कार्यालय को प्रेषित किया जाना सुनिश्चित करें, अन्यथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के अन्तर्गत की गयी किसी भी कार्यवाही का उत्तरदायित्व परियोजना संचालको स्वयं का होगा।

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित सूचनार्थ प्रेषित।

Digitally
(अंकित) Signed by
Ankit Singh
क्षेत्रीय अधिकारी
Date: 2025.08.02
म: ००२५
+०५३०

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

B/H. 26/09/2025

AGARWAL ASSOCIATES (PROMOTERS) LIMITED

CIN : U51909DL1986PLC023729

Regd. Office : 10, New Rajdhani Enclave, Vikas Marg, Delhi-110092

Phones : 011-43432222, 43432210

Email: aapllimited1979@gmail.com

दिनांक: 25.09.2025

सेवा में,

श्रीमान क्षेत्रीय अधिकारी,

क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियन्त्रण बोर्ड,

आई०एन०एस०-2, सेक्टर-16, वसुन्धरा,

गाजियाबाद-201012

विषय: आपके पत्र संख्या 779/एनजीटी-247/2025 दिनांक 02.08.2025 के सम्बन्ध में।

महोदय,

सविनय निवेदन यह है कि हमें आपका उपरोक्त पत्र प्राप्त हुआ है। हमारे द्वारा आदित्य वर्ल्ड सिटी के नाम से इन्टीग्रेटेड टाउनशिप परियोजना का निर्माण ग्राम शाहपुर बम्हैटा, एनएच-24, गाजियाबाद में किया गया है। उपरोक्त टाउनशिप में हमारे द्वारा 2 ग्रुप हाउसिंग प्रोजेक्ट्स का निर्माण प्लॉट संख्या जी०एच०-1 एवं प्लॉट संख्या जी०एच०-6 पर किया गया। उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स का निर्माण होने के उपरान्त गाजियाबाद विकास प्राधिकरण के द्वारा उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स के सन्दर्भ में सम्पूर्ति प्रमाण पत्र जारी किये गये। सम्पूर्ति प्रमाण पत्र प्राप्त करने के उपरान्त कम्पनी के द्वारा उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स को उनकी-उनकी एसोसिएशन ऑफ अपार्टमेंट ओनर्स को क्रमशः दिनांक 09.10.2021 एवं दिनांक 14.03.2023 को हस्तान्तरित किया गया। उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स हस्तान्तरित होने की दिनांक से उनकी-उनकी सम्बन्धित एसोसिएशन ऑफ अपार्टमेंट ओनर्स, प्रोजेक्ट में स्थापित सभी प्रकार की व्यवस्थाओं, **facilities and amenities** के संचालन एवं रख-रखाव का कार्य कर रही है तथा प्रोजेक्ट के सभी आवंटियों से कॉमन एरिया मेन्टीनेन्स चार्ज वसूल कर रही है।

इस तथ्य के प्रति पूर्वाग्रह के बिना कि कम्पनी ने पहले ही उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स को उनकी-उनकी सम्बन्धित एसोसिएशन ऑफ अपार्टमेंट ओनर्स को सौंप दिया है, हमारी कम्पनी के पास उपलब्ध रिकॉर्ड/जानकारी के अनुसार आपके उपरोक्त पत्र का प्रस्तरवार उत्तर निम्नानुसार है-

1. कृपया करके उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स में स्थापित/संचालित DG Sets की जानकारी उनकी-उनकी सम्बन्धित एसोसिएशन ऑफ अपार्टमेंट ओनर्स से प्राप्त करने के लिए सम्पर्क करें। आपके पत्र के अनुसार कुल 2125 केवीए के DG Sets स्थापित/संचालित है जबकि जल एवं वायु सहमति दिनांक 21.12.2023 के अनुसार 2400 केवीए के DG Sets स्थापित/संचालित करने की अनुमति है जोकि 2125 केवीए से कहीं अधिक है।
2. परियोजना में 125 केवीए की Capacity का DG Set केवल रखा हुआ है जोकि स्थापित/संचालित नहीं है। कृपया करके उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स में स्थापित बाकी DG Sets

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की चिमनियों की जानकारी प्राप्त करने के लिए उनकी-उनकी सम्बन्धित एसोसिएशन ऑफ अपार्टमेन्ट ओनर्स से सम्पर्क करें।

3. उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स में निर्माण कार्य प्रारम्भ करने की तिथि से पूर्व कोई घरेलू उत्प्रावह नहीं हो सकता था क्योंकि उस समय प्रोजेक्ट्स की भूमि खाली थी। राज्य बोर्ड द्वारा निर्गत प्रथम सहमति दिनांक 30.09.2021 के पूर्व से ही एसटीपी संचालित था तथा परियोजना में जनित घरेलू उत्प्रावह के शुद्धिकरण का कार्य एसटीपी के माध्यम से किया जा रहा था। इस सम्बन्ध में उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स में स्थापित एसटीपी की एक-एक टेस्ट रिपोर्ट दिनांक 11.07.2019 एवं दिनांक 11.07.2019 उदाहरण के तौर पर संलग्न हैं।
4. उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स में एक-एक एसटीपी स्थापित/संचालित है। जिसके बारे में कृपया करके आवश्यक जानकारी/दस्तावेज प्राप्त करने के लिए उनकी-उनकी सम्बन्धित एसोसिएशन ऑफ अपार्टमेन्ट ओनर्स से सम्पर्क करें। उपरोक्त परियोजना में उपरोक्त दोनों ग्रुप हाउसिंग प्रोजेक्ट्स से बाहर, कम्पनी के अधिकार क्षेत्र में स्थापित/संचालित एसटीपी में फ्लोमीटर (Inlet and Outlet) स्थापित है जिसकी पिछले 3 महीने (जून 2025 से अगस्त 2025) की लॉगबुक की छायाप्रति संलग्न है।

कृपया करके उपरोक्त सूचनाओं एवं दस्तावेजों को अपने संज्ञान में लेने का कष्ट करें। आपकी अति कृपा होगी।

सधन्यवाद!

संलग्नक: उपरोक्तानुसार।

प्रार्थी

मैसर्स अग्रवाल एसोसिएट्स प्रमोटर्स लिमिटेड

अधिकृत हस्ताक्षरकर्ता

प्रतिलिपि:- श्रीमान मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियन्त्रण बोर्ड, टीसी-12वी,
विभूति खण्ड, गोमती नगर, लखनऊ-226010



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppqb.up.gov.in, e-mail: roghaziabad@uppqb.in

संदर्भ संख्या : २२२/२०२५/२०२५

दिनांक ०२/०८/२०२५

M/s Agarwal Associates Promoters Limited Integrated Township "Aditya World City",
Village- Shahpur Bamheta, Dasna,
District-Ghaziabad.
E-Mail ID-Prahalad@agarwalassociatesgroup.com

विषय—मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक 01.07.2025 के सम्बन्ध में।

उपरोक्त विषयक का संदर्भ ग्रहण करें। अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 1343/2024 हरीश यादव बनाम स्टेट ऑफ यू०पी० एवं अन्य पारित आदेश दिनांक 01.07.2025 के क्रम में आपकी परियोजना स्थल का निरीक्षण इस कार्यालय के अधिकारी द्वारा दिनांक 18.07.2025 को किया गया। निरीक्षण के परिपेक्ष्य में निम्नलिखित बिन्दुओं पर सूचनाएँ/अनुपालन प्रेषित किये जाने हेतु निर्देशित किया जाता है:-

1. निरीक्षण के दौरान पाया गया कि आपकी परियोजना में कुल 05 डी०जी० सेट क्षमता क्रमशः 4x500 के०वी०ए० एवं 1x125 के०वी०ए० स्थापित/संचालित है, जबकि परियोजना को निर्गत सहमति जल एवं वायु दिनांक 21.12.2023 के अनुसार मात्र 03 डी०जी० सेट क्षमता 2x700 के०वी०ए० एवं 1x1000 के०वी०ए० के संचालन हेतु अनुमति निर्गत की गयी है, कृपया कारण स्पष्ट करें।
2. परियोजना में स्थापित 01 डी०जी० सेट क्षमता 1x125 के०वी०ए० पर ड्यूल फ्यूल किट अथवा आर०ई०सी०डी० की स्थापना नहीं की गयी है तथा कुल 05 डी०जी० सेट्स से सम्बद्ध चिमनियों की ऊँचाई निर्धारित मानको के अनुरूप नहीं पायी गयी, जो कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं सी०ए०क्यू०एम० द्वारा जारी निर्देशों का उल्लंघन है।
3. परियोजना के निर्माण कार्य प्रारम्भ करने की तिथि एवं इकाई को राज्य बोर्ड द्वारा निर्गत प्रथम सहमति दिनांक 30.09.2021 से पूर्व परियोजना से जनित घरेलू उत्प्रावह के शुद्धिकरण हेतु की गयी व्यवस्था का पूर्ण विवरण अभिलेखों सहित प्रेषित करें।
4. परियोजना में स्थापित सीवेज ट्रीटमेन्ट प्लाट (एस०टी०पी०) हेतु स्थापित फ्लोमीटर (इनलेट व आउटलेट) की लॉगबुक विगत 03 माह की छायाप्रति।

अतः आपको निर्देशित किया जाता है कि उपरोक्त निर्देशों के क्रम में वाञ्छित सूचनाएँ/अनुपालन आख्या इस कार्यालय को प्रेषित किया जाना सुनिश्चित करें, अन्यथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 एवं जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के अन्तर्गत की गयी किसी भी कार्यवाही का उत्तरदायित्व परियोजना संचालको स्वयं का होगा।

प्रतिलिपि:-

मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाएँ/अनुपालन प्रेषित।

Digitally
(अंकित) Signed by
Ankit Singh
क्षेत्रीय अधिकारी
Date: 2025.08.02
म: ००२५
+०५३०

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



CATTSLABS & RESEARCH PVT. LTD.

1181



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Trusted Analytical & Research House

TEST REPORT

7.8 F-01(B)

PARTY CODE : AE/HR/001

REPORT NO. : CEM00131907

PARTY : AASTHA ENVIRO ENGINEERS PVT. LTD.
PLOT NO. 543 (Y), SECTOR-37, PACE CITY, GURGAON, HARYANA

SAMPLE : STP INLET 330 KLD (SITE :- LUXURIA APARTMENT
ADITYA WORLD CITY, VILLAGE BAMHETA, GHAZIABAD)

Ref No. : NS

DT Recd : 11-07-2019

RESULTS OF ANALYSIS Reference : EPA Standard

Description : One sample of "STP Inlet 330 KLD" received on 11/07/2019.

PARAMETERS	Results	Protocols
pH	: 7.68	(P-11)
Total Suspended Solids	: 188 mg/L	(P-17)
Biochemical oxygen Demand	: 98.2 mg/L	(P-44)
Chemical Oxygen Demand	: 284.8 mg/L	(P-58)
Oil & Grease	: 24.0 mg/L	(P-39)

Date of performance : 11/07/19 to 16/07/19

SAMPLE NOT DRAWN BY US

DATE 16-07-2019

ANALYST

PERSON IN-CHARGE

(J.S.CHADHA)

Page 1 of 1 SRPbs / SRPbs

- NOTE: 1. Results listed refer only to the tested sample & applicable parameters. Endorsement of products is neither inferred nor implied.
 2. Liability of laboratory is limited to the invoiced amount only. Any dispute arising out of this report shall be subject to Delhi jurisdiction only.
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 4. Sample shall be disposed off after issue of Test Report unless specified.

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TEST REPORT

7.8 F-01(B)

PARTY CODE : AE/HR/001

REPORT NO. : CEM00141907

PARTY : AASTHA ENVIRO ENGINEERS PVT. LTD.
PLOT NO. 543 (Y), SECTOR-37, PACE CITY, GURGAON, HARYANA

SAMPLE : STP OUTLET 330 KLD (SITE :- LUXURIA APARTMENT
ADITYA WORLD CITY, VILLAGE BAMHETA, GHAZIABAD)

Ref No. : NS

DT Recd : 11-07-2019

RESULTS OF ANALYSIS

Reference : EPA Standard

Description : One sample of " STP Outlet 330 KLD" was received 11/07/2019.

PARAMETERS	Results	Limit (Max.)	Protocols -IS:3025-
pH	: 8.60	5.5 to 9.0	(P-11)
Total Suspended Solids	: 7.9 mg/L	100 mg/L	(P-17)
Biochemical Oxygen Demand (at 27 Deg. C for 3 days)	: 21.7 mg/L	30 mg/L	(P-44)
Chemical Oxygen Demand	: 87.0 mg/L	250 mg/L	(P-58)
Oil & Grease	: <1.0 mg/L	10 mg/L	(P-39)

Date of performance : 11/07/19 to 16/07/19

Detection Limit : Oil & Grease--<1 mg/L

SAMPLE NOT DRAWN BY US

DATE 16-07-2019

ANALYST

PERSON IN CHARGE

(J.S.CHADHA)

Page 1 of 1 SRPbs / SRPbs

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Tel. : 011-41006737, CIN : U74999HR2016PTC064658 E-mail : labs.test@cattslabs.com Website : www.cattslabs.com

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TEST REPORT

7.8 F-01(B)

PARTY CODE : AE/HR/001

REPORT NO. : CEM00111907

PARTY : AASTHA ENVIRO ENGINEERS PVT. LTD.
PLOT NO. 543 (Y), SECTOR-37, PACE CITY, GURGAON, HARYANA

SAMPLE : STP INLET 330 KLD (SITE :- CITY APARTMENT ADITYA
WORLD CITY, VILLAGE BAMHETA, GHAZIABAD)

Ref No. : NS

DT Recd : 11-07-2019

RESULTS OF ANALYSIS Reference : EPA Standard

Description : One sample "STP Inlet 330 KLD" was received on 11/07/2019.

PARAMETERS	Results	Protocols
		-IS:3025-
pH	: 6.12	(P-11)
Total Suspended Solids	: 236 mg/L	(P-17)
Biochemical oxygen Demand	: 137.5 mg/L	(P-44)
Chemical Oxygen Demand	: 454.94 mg/L	(P-58)
Oil & Grease	: 14.0 mg/L	(P-39)

Date of performance : 11/07/19 to 16/07/19

SAMPLE NOT DRAWN BY US

DATE 16-07-2019

ANALYST

PERSON IN-CHARGE
(J.S.CHADHA)

Page 1 of 1 SRPbs / SRPbs

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Trusted Analytical & Research House

TEST REPORT

7.8 F-01(B)

PARTY CODE : AE/HR/001

REPORT NO. : CEM00121907

PARTY : AASTHA ENVIRO ENGINEERS PVT. LTD.
PLOT NO. 543 (Y), SECTOR-37, PACE CITY, GURGAON, HARYANA

SAMPLE : STP OUTLET 330 KLD (SITE :- CITY APARTMENT ADITYA
WORLD CITY, VILLAGE BAMHETA, GHAZIABAD)

Ref No. : NS

DT Recd : 11-07-2019

RESULTS OF ANALYSIS Reference : EPA Standard

Description : One sample of "STP Outlet 330 KLD" was received on 11/07/2019.

PARAMETERS	Results	Limit	Protocols
pH	: 7.38	5.5 to 9.0	(P-11)
Total Suspended Solids	: 9.0 mg/L	100 mg/L	(P-17)
Biochemical Oxygen Demand (at 27 Deg. C for 3 days)	: 26.2 mg/L	30 mg/L	(P-44)
Chemical Oxygen Demand	: 138.4 mg/L	250 mg/L	(P-58)
Oil & Grease	: <1.0 mg/L	10 mg/L	(P-39)

Date of performance : 11/07/19 to 16/07/19

Detection Limit : Oil & Grease- <1 mg/L

SAMPLE NOT DRAWN BY US

DATE 16-07-2019

ANALYST

PERSON IN-CHARGE
(J.S.CHADHA)

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